COMMITTEE ON 65 GOVERNMENT ASSURANCES (2016-2017)

SIXTEENTH LOK SABHA

SIXTY-FIFTH REPORT

REQUESTS FOR DROPPING OF **ASSURANCES** (ACCEDED TO)

(Presented to Lok Sabha on 10 August, 2017)



LOK SABHA SECRETARIAT **NEW DELHI**

August, 2017/Shravana, 1939 (Saka)

SIXTY-FIFTH REPORT

COMMITTEE ON GOVERNMENT ASSURANCES

(2016-2017)

(SIXTEENTH LOK SABHA)

REQUESTS FOR DROPPING OF ASSURANCES (ACCEDED TO)

(Presented to Lok Sabha on 10 August, 2017)



LOK SABHA SECRETARIAT NEW DELHI

August, 2017/Shravana, 1939 (Saka)

CGA No. 315

Price: ₹ 66.00

© 2017 By Lok Sabha Secretariat

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and Printed by the General Manager, Government of India Press, Minto Road, New Delhi-110 002.

CONTENTS

PORT.	
	Requests for Dropping of Assurances (Acceded to)
	Appendices I to XIII
I.	USQ No. 1862 dated 10.12.2015 regarding 'Security Clearance of Navi Mumbai Airport'
II.	USQ No. 2925 dated 12.12.2011 regarding 'Establishment of NEAMA'
Ш.	USQ No. 1000 dated 02.03.2016 regarding 'Repatriation of Indians'
IV.	SQNo. 53 dated 26.02.2016 regarding 'Public Debt Management Authority'
V.	*SQ No. 84 (Supplementary by Shri Ramesh Chander Kaushik, M.P.) dated 04.12.2015 regarding 'CGHS Dispensaries'
VI.	USQ No. 4496 dated 03.05.2012 regarding 'Outright Sales of TCIL'
VII.	USQ No. 383 dated 01.12.2015 regarding 'Extradition of Terrorist'
VIII.	*SQ No. 363 (Supplementary by Shri Ganesh Singh, M.P.) dated 20.12.2011 regarding 'Publication of Foreign News Magazines'
IX.	SQ No. 224 (Supplementary by Shri P.P. Chaudhary, M.P.) dated 12.03.2015 regarding 'Amendment in Code of Civil Procedure'
X.	USQ No. 509 dated 02.12.2015 regarding 'Consortium for High Speed Rail Lines'
XI.	USQ No. 1864 dated 05.05.2016 regarding 'Complaints Regarding Corruption in NHAI'
XII.	Minutes of the Sitting of the Committee held on 06 April, 2017
XIII.	Minutes of the Sitting of the Committee held on 09 August, 2017

^{*}Implementation Reports laid on the Table of the House on 08.08.2017.

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2016-2017)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

Lok Sabha

- 2. Shri Rajendra Agrawal
- **3. Shri P.K. Kunhalikutty
 - 4. Shri Anto Antony
 - 5. Shri Tariq Anwar
 - 6. Prof. (Dr.) Sugata Bose
 - 7. Shri Naranbhai Bhikhabhai Kachhadiya
 - 8. Shri Bahadur Singh Koli
 - 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C.R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri Taslimuddin
- 14. Shri K.C. Venugopal
- 15. Shri S.R. Vijay Kumar

Secretariat

- 1. Shri U.B.S. Negi Joint Secretary
- 2. Shri P.C. Tripathy *Director*
- 3. Shri S.L. Singh Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2016 vide Para No. 4075 of Lok Sabha Bulletin—Part II, dated 05 September, 2016.

^{**} Nominated to the Committee *vide* Para No. 5328 of Lok Sabha Bulletin—Part II dated 30 May, 2017 *vice* Shri E. Ahamed expired on 01 February, 2017.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2016-17), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-Fifth Report (16th Lok Sabha) of the Committee on Government Assurances.

- 2. The Committee at their sitting held on 06 April, 2017 *inter-alia* considered Memoranda Nos. 97 to 116 containing requests received from the Ministries/Departments for dropping of pending Assurances and decided to drop 11 Assurances.
- $3.\,At$ their sitting held on $09\,August,\,2017$ the Committee considered and adopted their Sixty-Fifth Report.
- 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

New Delhi; <u>09 August</u>, 2017 <u>18 Shravana</u>, 1939 *(Saka)* DR. RAMESH POKHRIYAL "NISHANK"

Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurance to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

2. The Committee on Government Assurances (2016-17) *inter-alia* considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 06 April, 2017:—

Sl.No.	SQ/USQ No. & Date	Ministry/Department	Subject
1	2	3	4
1.	USQ No. 1862 dated 10.12.2015	Civil Aviation	Security Clearance of Navi Mumbai Airport (Appendix-I)
2.	USQ No. 2925 dated 12.12.2011	Environment, and Forests	Establishment of NEAMA (Appendix-II)
3.	USQ No. 1000 dated 02.03.2016	External Affairs	Repatriation of Indians (Appendix-III)
4.	SQ No. 53 dated 26.02.2016	Finance (Department of Economic Affairs)	Public Debt Management Authority (Appendix-IV)
5.	SQ No. 84* (Supplementary by Shri Ramesh Chander Kaushik, M.P.) dated 04.12.2015	Health and Family Welfare (Department of Health and Family Welfare)	CGHS Dispensaries (Appendix-V)
6.	USQ No. 4496 dated 03.05.2012	Heavy Industries and Public Enterprises (Department of Heavy Industry)	Outright Sale of TCIL (Appendix-VI)

^{*}Implementation Report laid on the Table of the House on 08.08.2017.

1	2	3	4
7.	USQ No. 383 dated 01.12.2015	Home Affairs	Extradition of Terrorist (Appendix-VII)
8.	SQ No. 363* (Supplementary by Shri Ganesh Singh, M.P.) dated 20.12.2011	Information and Broadcasting	Publication of Foreign News Magazines (Appendix-VIII)
9.	SQ No. 224 (Supplementary by Shri P.P. Chaudhary, M.P.) dated 12.03.2015	Law and Justice (Legislative Department)	Amendment in Code of Civil Procedure (Appendix-IX)
10.	USQ No. 509 dated 02.12.2015	Railways	Consortium for High Speed Rail Lines (Appendix-X)
11.	USQ No. 1864 dated 05.05.2016	Road Transport and Highways	Complaints regarding Corruption in NHAI (Appendix-XI)

- 3. The details of the Assurances arising out of the replies and the reason(s) advanced for dropping of Assurances are given in Appendices I to XI.
- 4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid Assurances.
- $5.\, The\, Minutes$ of the sitting of the Committee, dated 06 April, 2017 are given in Appendix XII.

New Delhi; 09 *August*, 2017 18 *Shravana*, 1939 *(Saka)* DR. RAMESH POKHRIYAL "NISHANK"

Chairperson,

Committee on Government Assurances.

APPENDIX I

MEMORANDUM NO. 97

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1862 dated 10.12.2015 regarding "Security Clearance of Navi Mumbai Airport".

On 10 December, 2015, Dr. Kirit Somaiya, M.P. addressed an Unstarred Question No. 1862 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Civil Aviation *vide* OM Letter No. H. 11016/211/2016-AD dated 23 May, 2016 have requested to drop the Assurance on the following grounds:—

"That Ministry of Civil Aviation has not given any Assurance to Hon'ble MP, Ministry had only provided a factual information on behalf of Government of Maharashtra regarding the steps being taken by them in the matter.

The present status of the project, however, is that CIDCO has obtained all major project approvals/clearances except the stage-II forest clearance which is expected to be obtained shortly. The State Cabinet has approved the RFP and other project agreements for commencing 2nd stage of bidding *i.e.* RFP Stage and RFP and other documents have been issued to three pre-qualified applicants. The Concessionaire is expected to be in place by October, 2016 and Phase-1 of airport operations is expected to commence by December, 2019.

As per Greenfield Airport Policy, Government of India has granted site clearance and 'in-principle' approval to the project. Thereafter the role of Ministry of Civil Aviation/GoI is that of facilitator only concerning Central Government agencies/ Department. Hence, it is perhaps not appropriate to consider the reply of this Ministry as an Assurance on the part of the Ministry."

4. In view of the above, the Ministry, with the approval of the Minister of State for Civil Aviation have requested to drop the Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION No. 1862 (TO BE ANSWERED ON 10.12.2015)

Security Clearance of Navi Mumbai Airport

1862. DR. KIRIT SOMAIYA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the process of tender bidding, security clearance of Navi Mumbai Airport is yet to take off;
- (b) if so, the details thereof along with the number of parties shortlisted by the Government of Maharashtra in this regard;
 - (c) the current status of security clearance at the said airport; and
- (d) whether the use of renewable energy and energy efficiency is proposed to be made compulsory for all new airports including Navi Mumbai and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) The Airport Developer of Navi Mumbai International Airport (NMIA) *i.e.* City and Industries Development Corporation Limited (CIDCO) has completed the Request for Qualification (RFO) stage on 28.01.2015 and finalization of documents for Request for Proposal (RFP) stage is underway. Government of Maharashtra have shortlisted four bidders for RFP stage. Ministry of Home Affairs have conveyed security clearance to three out of the four bidders shortlisted for RFP stage.

(d) No Madam. However, as per the Environmental & CRZ Clearance (EC) granted to NMIA by the Ministry of Environemnt, Forests and Climate Change stipulates various specific conditions for compliance for energy conservation and use of renewable energy including solar energy during the development and operation period of the airport by the airport developer.

APPENDIX II

MEMORANDUM NO. 100

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2925 dated 12.12.2011 regarding "Establishment of NEAMA"

On 12 December, 2011, Shri Brijbhushan Sharan Singh and Dr. Kruparani Killi, M.Ps addressed an Unstarred Question No. 2925 to the Minister of Environment, Forests and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forests and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Environment, Forests and Climate Change (IA Division) *vide* O.M.F. No. 9 (15)/2011-PL dated 18th April, 2016 have requested to drop the Assurance on the following grounds:—

"That in this context, it is kindly informed that the concept of National Environment Assessment and Monitoring Authority (NEAMA) is no more under consideration of the Ministry; therefore, Ministry is not in position to fulfil the Assurance. The Ministry is considering the recommendation of High Level Committee (HLC) providing for setting up of National Environment Management Authority (NEMA) at Central Level and State Environment Management Authority (SEMA) at State level. The matter was also taken up for discussion by Hon'ble Committee on Government Assurance during its meeting held on dated 15.02.2015 and in view of the position mentioned above Hon'ble Committee suggested the Ministry to make a request for dropping of the Parliamentary Assurance."

4. In view of the above, the Ministry, with the approval of the Hon'ble Minister for Environment, Forest and Climate Change, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT AND FORESTS LOK SABHA UNSTARRED QUESTION NO. 2925 TO BE ANSWERED ON 12.12.2011

Establishment of NEAMA

2925. SHRI BRIJBHUSHAN SHARAN SINGH: DR. KRUPARANI KILLI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to establish a National Environment Assessment and Monitoring Authority (NEAMA) in the country;
- (b) if so, the initiative taken in this regard and the time schedule fixed for that purpose;
- (c) whether the Government also proposes any engagement with the World Bank or any other similar agency towards establishment of NEAMA; and
 - (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry proposes to establish a National Environment Assessment and Monitoring Authority (NEAMA) with domain expertise, technological finesse and field outreach in order to strengthen and professionalize the regimes of environment impact assessment and coastal zone management under Environment (Protection) Act, 1968. The details and the time schedule for setting up the Authority have not yet been finalised.

(c) and (d) No, Sir.

APPENDIX III

MEMORANDUM NO. 101

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1000 dated 02.03.2016 regarding "Repatriation of Indians"

On 02 March, 2016, Shri Asaduddin Owaisi, M.P. addressed an Unstarred Question No. 1000 to the Minister of External Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of External Affairs within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of External Affairs (OE & PGE Division) $\it vide\,No.\,H-11016/01/2016-O/o\,SO(ES)$ dated 02nd May, 2016 has requested to drop the Assurance on the following grounds:—

"That to say that the reply does not constitute an Assurance as the sentence, "Some Gulf countries are reportedly considering imposition of VAT and increase in charges towards public services such as electricity, water etc." concerns other sovereign countries and their reported considerations."

4. In view of the above, the Ministry, with the approval of the Minister for External Affairs, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 1000 TO BE ANSWERED ON 02.03.2016

Repatriation of Indians

1000. SHRIASADUDDIN OWAISI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether due to continuous fall in oil prices, most of the Gulf countries are taking austerity measures including imposing tax on income of expatriates which has adversely affected many Indians in those countries;
 - (b) if so, the details thereof;
- (c) whether many Indians have returned to India from Gulf countries due to increased taxes and harassment;
- (d) if so, whether Indian missions abroad, especially in Gulf countries are in constant touch with Indian workers who are being repatriated to India; and
- (e) if so, the steps taken/being taken by the Government to provide ample assistance to Indian workers in Gulf countries?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V.K. SINGH (RETD.)] (a) and (b) Yes, economic measures are reportedly being taken by Gulf countries to address the adverse effect on economy due to sharp decline in global oil prices. Some Gulf countries are reportedly considering imposition of VAT and increase in charges towards public services such as electricity, water, etc.

- (c) No such instances of Indian returning from Gulf countries due to increased taxes and harassment have been reported by Indian Missions in these countries.
 - (d) and (e) Do not arise.

APPENDIX IV

MEMORANDUM NO. 103

Subject: Request for dropping of Assurance given in reply to Starred Question No. 53 dated 26.2.2016, regarding "Public Debt Management Authority".

On 26 February, 2016, Shri Feroze Varun Gandhi and Shri Sultan Ahmed M.Ps. addressed a Starred Question No. 53 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Finance (Department of Economic Affairs) *vide* O.M. No. F.No. 6/01/2010-MO dated 29.04.2016, have requested to drop the Assurance on the following grounds:—

"That in the Budget session 2015, provision relating to setting up of a Statutory PDMA were withdrawn from the Finance Bill, 2015. Besides withdrawal of these provisions relating to setting up of a Statutory PDMA, subsequent Union Budget, 2016-17 does not have any reference to setting up of PDMA. Government, in its reply, has specifically stated in the Lok Sabha that no final decision has been taken in the matter. Thus the Government does not intend to set up PDMA in the near future."

4. In view of the above, the Ministry, with the approval of Minister of State for Finance, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS LOK SABHA STARRED QUESTION NO. 53 TO BE ANSWERED ON 26.02.2016

Public Debt Management Authority

*53. SHRI FEROZE VARUN GANDHI: SHRI SULTAN AHMED:

Will the Minister of FINANCE be please to state:

- (a) the public debt as on 1st January, 2016 along with steps taken by the Government to lower the same;
- (b) whether the Government/Reserve Bank of India (RBI) has any proposal to establish a Public Debt Management Authority (PDMA);
- (c) if so, the details thereof along with the salient features of the proposed PDMA; and $\,$
 - (d) the time by which the said agency is likely to be set up?

ANSWER

THE MINISTRY OF FINANCE (SHRI ARUN JAITLEY): (a) to (d) A statement is placed on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *53 FOR ANSWER ON FRIDAY, THE 26TH FEBRUARY, 2016 RAISED BY SHRI FEROZE VARUN GANDHI AND SHRI SULTAN AHMED REGARDING PUBLIC DEBT MANAGEMENT AUTHORITY.

Public Debt® Position of Government of India

(₹ crore)

As on	31.3.2015 (RE)#	31.3.2016 (BE)#	31.12.2015 (Provisional)
Public Debt of which	4970186	5503676	5299254
Internal Debt	4775900	5298217	5097016
External Debt##	194286	205460	202238

@Public Debt, as defined in Annexure 5(i) in Receipt Budget 2015-16.

#Source Receipt Budget of Union Budget 2015-16.

 $\#\#External\ debt\ are\ at\ historical\ exchange\ rate.$

Government of India (GoI) is adhering to fiscal consolidation path, *i.e.* a policy aimed at reducing government deficits and debt. The Government is continuously targeting a lower level of fiscal deficit and revenue deficit as percentage of GDP.

In the Budget session 2015, provisions relating to setting up of a Statutory Public Debt Management Agency were withdrawn from the Finance Bill, 2015. It was stated that Government, in consultation with RBI, will prepare a detailed roadmap separating the debt management functions. No final decision has been taken in the matter.

APPENDIX V

MEMORANDUM NO. 105

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 84 dated 04 December, 2015 by Shri Ramesh Chander Kaushik, MP regarding "CGHS Despensaries".

On 04 December, 2015, Shri Ramesh Chander Kaushik, M.P. addressed a Starred Question No. 84 to the Minister of Health and Family Welfare (Department of Health and Family Welfare). The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion, Shri Ramesh Chander Kaushik, M.P., raised the following Supplementary Question to the Minister of Health and Family Welfare:—

"The Hon'ble Member asked—I would like to place a fact before the Hon'ble Minister that the number of CGHS dispensaries is 274 but not a single out of them is situated in Haryana. Secondly, among the 12 proposed dispensaries, none is proposed to be set up in Haryana. Apart from it, among 558 CGHS approved Hospitals none is situated in Haryana. I would like to know from the Hon'ble Minister as to whether he will take any action to set up a CGHS dispensary in Sonepat, Haryana."

3. In reply, the Minister of Health and Family Welfare (Shri Jagat Prakash Nadda) stated as follows:—

"Hon'ble Minister *inter alia* stated that he would take care of the demand of the respected Member."

- 4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health and Family Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.
- 5. The Ministry of Health and Family Welfare (Department of Health and Family Welfare) *vide* O.M. No. H.11016/62/2015-CGHS (P) dated 26 February, 2016 have requested to drop the Assurance on the following grounds:—

"That as the resources available under the CGHS are fully committed it is not possible to extend the CGHS network to areas that are presently not covered."

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of Health and Family Welfare (Department of Health and Family Welfare), have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE LOK SABHA STARRED QUESTION NO. 84 TO BE ANSWERED ON 4.12. 2015

CGHS Dispensaries

*84. SHRI RAMESH CHANDER KAUSHIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of CGHS dispensaries presently functioning in the country, State/UT-wise;
- (b) whether CGHS dispensaries are adequate in number to meet the demand of the beneficiaries across the country, if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to open new CGHS dispensaries in various parts of the country;
- (d) if so, the details thereof, State-wise indicating the time by which the dispensaries are likely to be set up and if not, the reasons therefor; and
- (e) the other steps taken by the Government for wider coverage of CGHS network in the country?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 84* FOR 04TH DECEMBER, 2015

Details of Central Government Health Scheme (CGHS) dispensaries presently functioning in the country, State/UT-wise is at **Annexure-I**.

CGHS is presently operational in 26 cities. Several States did not have the presence of CGHS. There have been regular demands for extension of CGHS to new cities. It was therefore felt necessary to have at least one CGHS Wellness centre in the capital city of all States. After concurrence of the Department of Expenditure, orders have been issued in this regard on 19.11.2014 for the following cities:

- Raipur (Chhattisgarh)
- Shimla (Himachal Pradesh)

- Itanagar (Arunachal Pradesh)
- Panaji (Goa)
- Agartala (Tripura)
- Imphal (Manipur)
- Aizawl (Mizoram)
- Kohima (Nagaland)
- Gangtok (Sikkim)
- Gandhinagar (Gujarat)
- Pudduchery (Pudduchery-UT)
- Indore (Madhya Pradesh)

In addition, since the new State of Andhra Pradesh did not have any Wellness centre, a centre is being opened at Vishakhapatnam.

Status regarding opening of these new CGHS Wellness Centres is at **Annexure-II**. In order to provide adequate healthcare services to its beneficiaries, CGHS has also empanelled a large number of private hospitals for in-patient treatment and diagnostic centres at different places in the country in addition to CGHS Wellness Centres, polyclinics, dental units and labs. Details of the number of such private hospitals and diagnostic centres empanelled under CGHS as on date in various CGHS cities is at **Annexure-III**.

 $\label{eq:annex} \textit{ANNEXURE I}$ Details of CGHS Wellness Centres according to different systems of medicine

Sl. No.	State	City	Allopathic Dispensaries	AYUSH Dispensaries
1.		Chandigarh	<u> </u>	
2.	Uttarakhand	Dehradun	2	0
3.	Delhi	Delhi/NCR	95	36
4.	Jammu & Kashmir	Jammu	2	0
5.	Rajasthan	Jaipur	7	2
6.	Uttar Pradesh	Allahabad	7	2
		Kanpur	9	3
		Lucknow	9	3
		Meerut	6	2
7.	Bihar	Patna	5	2
8.	Meghalaya	Shillong	2	0
9.	Assam	Guwahati	5	1
10.	West Bengal	Kolkata	18	4
11.	Jharkhand	Ranchi	3	0
12.	Odisha	Bhubaneshwar	3	1
13.	Madhya Pradesh	Bhopal	2	0
		Jabalpur	4	0
14.	Gujarat	Ahmedabad	7	2
		Gandhinagar	1	
15.	Maharashtra	Mumbai	26	5
		Nagpur	11	3
		Pune	9	3
16.	Telangana	Hyderabad	13	6
17.	Karnataka	Bengaluru	10	4
18.	Kerala	Thiruvananthapurar	n 3	2
19.	Tamil Nadu	Chennai	14	4
	Total		274	85

 $\label{eq:annex} \textit{ANNEXURE II}$ Status of opening of the Wellness Centres in 12 new cities

Sl. No.	State	City	Status
1.	Gujarat	Gandhinagar	CGHS Wellness Centre has become operational.
2.	Chhattisgarh	Raipur	Government accommodation has been allotted. Renovation work is under progress.
3.	Himachal Pradesh	Shimla	Efforts are on for securing Government accommodation; advertisement has also been issued for private accommodation.
4.	Arunachal Pradesh	Itanagar	State Government agreed to provide 2 rooms.
5.	Goa	Panaji	Pursuing with AIR for accommodation.
6.	Tripura	Agartala	Advertisement for accommodation issued.
7.	Manipur	Imphal	Advertisement for accommodation is being issued.
8.	Mizoram	Aizawl	$2nd\ time\ Advertisement\ for\ accommodation \\is sued.$
9.	Nagaland	Kohima	Rented accommodation has been identified.
10.	Sikkim	Gangtok	Private Accommodation available, rent is being assessed by CPWD.
11.	Pudducherry-UT	Pudducherry	State Government allotted accommodation.
12.	Madhya Pradesh	Indore	Building is being renovated.

 $\label{eq:annex} \textit{ANNEXURE III}$ List of the HCOs empanelled under CGHS in all CGHS as on 30.11.2015

Sl. No.	Name of the City	Hospitals (a)	Eye Clinics (b)	Dental Centres (c)	Diagnostic Centres (d)
1.	Allahabad	25	4	8	5
2.	Ahmedabad	10	4	1	1
3.	Bangalore	14	33	4	5
4.	Bhopal	13	2	Nil	3
5.	Bhubaneshwar	10	1	1	Nil
6.	Chandigarh	9	6	2	6
7.	Chennai	16	6	2	5
8.	Dehradun	08	4	Nil	4
9.	Delhi	118	104	52	61
10.	Guwahati	3	Nil	Nil	2
11.	Hyderabad	69	16	6	5
12.	Jaipur	24	13	4	3
13.	Jabalpur	18	7	5	4
14.	Jammu	Nil	1	Nil	Nil
15.	Kanpur	39	9	1	10
16.	Kolkata	8	4	Nil	15
17.	Lucknow	20	13	3	10
18.	Meerut	20	5	3	2
19.	Mumbai	27	15	2	2
20.	Nagpur	39	19	4	12
21.	Pune	47	11	3	4
22.	Patna	18	4	4	3
23.	Ranchi	2	2	Nil	Nil
24.	Trivandrum	1	3	Nil	3
25.	Shillong	Nil	Nil	Nil	Nil
	Total	558	286	105 a-	+b+c=949 165

List is available on CGHS site at http://msotransparent.nic.in/cghsnew/index.asp

APPENDIX VI

MEMORANDUM NO. 106

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4496 dated 03.05.2012 regarding "Outright Sale of TCIL".

On 03 May, 2012, Shri Gurudas Dasgupta, M.P. addressed an Unstarred Question No. 4496 to the Minister of Heavy Industries and Public Enterprises. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Heavy Industries and Public Enterprises within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) *vide* O.M.F. No.7(3)/2012-PE-VI dated 27th June 2016, 3rd October, 2016 and 28th October, 2016 respectively have requested to drop the Assurance on the following grounds:—

"That as per the proposal for revival of Tyre Corporation of India Limited (TCIL) considered by the Cabinet in its meeting held in November, 2008, the Company was to be disinvested through outright sale after cleaning the balance sheet through Department of Disinvestment (DoD). DoD accordingly constituted as Inter-Ministerial Group (IMG) for guiding the process through strategic sale in TCIL. Site visits and due diligence by the bidders were completed. However, in a case filled by unsecured creditors, Calcutta High Court vide its judgement dated 29.11.2013 in C.P. No. 84 of 2013 in the matter of TCIL has inter alia ordered for winding up of the company and appointed an Official Liquidator. The Government filed an appeal in the Calcutta Court for stay on the judgement on the ground that the creditors would be paid from the proceeds of disinvestment. The Court vide its judgement dated 07.08.2014 dismissed the petition. In pursuance of the Calcutta High Court order dated 29.11.2013, the Official Liquidator has sealed the office premises of TCIL and took charge of all of its books, records, documents etc. The Official Liquidator is taking further action for sale of assets and the salary/wages etc. as per Companies Act in pursuance of the direction of Calcutta High Court order. Thus the process of disinvestment undertaken by Government discontinued and liquidation of the company is under progress in supervision of Calcutta High Court."

4. In view of the above, the Ministry, with the approval of Hon'ble Minister (HI&PE), have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

ANNEXURE

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF HEAVY INDUSTRY LOK SABHA UNSTARRED QUESTION NO. 4496 TO BE ANSWERED ON 03.05.2012

Outright Sale of TCIL

4496. SHRI GURUDAS DASGUPTA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has decided to do an outright sale of the Tyre Corporation of India Ltd., (TCIL), a sick Public Sector Undertaking based in West Bengal; and
- (b) if so, the details thereof and the steps taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) The Government in November, 2008 approved that Tyre Corporation of India Limited be disinvested through outright sale after cleaning the balance sheet.

An Inter-Ministerial Group has been constituted under the Department of Disinvestment to facilitate the process of disinvestment.

APPENDIX VII

MEMORANDUM NO. 107

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 383 dated 01.12.2015, regarding "Extradition of Terrorist".

On 01 December, 2015, Shri Sudhir Gupta, Shri Ashok Shankarrao Chavan, Shri Bidyut Baran Mahato, Kunwar Haribansh Singh, Shri Gajanan Kirtikar, Dr. Sunil Baliram Gaikwad and Shri B. Senguttuvan, M.Ps., addressed an Unstarred Question No. 383 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
- 3. The Ministry of Home Affairs *vide* O.M. F. No. 11014/5/2015-LC dated 19 February, 2016 have requested to drop the assurance on the following grounds:—

"That question asked $\it vide$ para (d) of the Lok Sabha Unstarred Question No. 383 dated 01.12.2015 relates to investigation and the facts of investigation cannot be revealed because it may prejudice the progress of investigation and case at trial. It is therefore, requested that Lok Sabha Secretariat may delete this Assurance from the list of pending Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above Assurance.

The Committee may reconsider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 383 TO BE ANSWERED ON 1.12.2015

Extradition of Terrorist

383. SHRI SUDHEER GUPTA:
SHRI ASHOK SHANKARRAO CHAVAN:
SHRI BIDYUT BARAN MAHATO:
KUNWAR HARIBANSH SINGH:
SHRI GAJANAN KIRTIKAR:
DR. SUNIL BALIRAM GAIKWAD:
SHRI B. SENGUTTUVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a noted criminal has recently been arrested and extradited from Indonesia and if so, the details thereof;
- (b) whether the intelligence agencies have got inputs about the whereabouts and activities of underworld don Dawood Ibrahim and those involved in Mumbai attacks:
- (c) if so, the details thereof and the steps taken/being taken by the Government in this regard;
- (d) whether Chhota Rajan has disclosed the names of Police officers on the payroll of India's most wanted terrorists, Dawood Ibrahim and if so, the reaction of the Government in this regard; and
- (e) the measures being taken by the Government for arrest and extradition of all terrorists and criminals wanted in connection with crimes committed in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY): (a) Recently one Rajendra Sadashiv Nikalje @ Chhota Rajan S/o Sadashiv Sakahram Nikalje, Date of Birth: 05.12.1959 was arrested in Indonesia by Indonesian police on 25.10.2015 and pursuant to deportation request from India he was deported to India on 05.11.2015. He was arrested in India on 06.11.2015 on the allegations of possession and use of Indian Passport in the fake name of Mohan Kumar in CBI Case No. RC7(A)/2015/SC-II/New Delhi, registered on 31.10.2015.

- (b) and (c) Available inputs from different agencies suggest that Dawood Ibrahim has bases in Pakistan, though he keeps shifting his location from time to time. India has been apprising Pakistan authorities about available details of Dwood Ibrahim including passports and reported addresses in Pakistan from time to time with a request to hand him over so that he may be tried in India for the terrorist activities and other offences committed by him in India. The Government will keep pursuing this matter through different channels to ensure that Pakistan and its agencies fulfil their international obligations in the context of the Red-Corner Notice issued against Dawood Ibrahim and the relevant UN Security Council Resolutions.
 - (d) The above said case is under investigation.
- (e) To facilitate arrest and extradition of terrorists and criminals wanted in connection with crimes committed in the country Government has entered into Mutual Legal Assistance Treaties for facilitating investigation and issue of Letters Rogattories through courts, MoUs with certain countries for exchange of intelligence/information about such persons and uses the INTERPOL channel for issue of Red Corner Notices. Government also issues Look-Out-Circulars on the request of State Governments/Law Enforcement Agencies concerned. India is also having Extradition Treaties with several countries for the said purpose. The Government processes such requests on priority basis for arrest and extradition of wanted terrorist and criminal.

APPENDIX VIII

MEMORANDUM NO. 110

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 363 dated 20 December, 2011 by Shri Ganesh Singh, MP regarding "Publication of Foreign News Magazines".

On 20 December, 2011 Shri Manohar Tirkey and Shri Prasanta Kumar Majumdar, M.Ps. addressed a Starred Question No. 363 to the Minister of Information and Broadcasting. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion Shri Ganesh Singh, M.P., raised the following Supplementary Question:—

"There were lot of expectations from the Press Council of India, but Press Council of India is also not able to do anything. My demand is that though they also have a right in the democracy, but the Government should ensure that they make use of Parliamentary language."

3. In reply, the Minister of Information and Broadcasting (Smt. Ambika Soni) stated as follows:—

"The GoM, which has been set up by the Government to look into this whole issue, will bring whatever the culmination of the debate before the Parliament."

- 4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.
- 5. The Ministry of Information and Broadcasting $\it vide O.M.$ No. 15/34/2012-Press dated 19 June, 2015 have requested to drop the Assurance on the following grounds:—

"That the issue of Paid News was deliberated upon by the GoM under the Chairmanship of Shri Pranab Mukherjee, then Union Finance Minister in its two meetings held on 07th September, 2011 and 16th May, 2012. However, the recommendations of the GoM could not be finalized. Later on, upon elevation of the former Finance Minister as Hon'ble President of India, Prime Minister's Office *vide* its letter dated 26th August, 2013 conveyed the decision that it is not necessary to constitute GoM on Paid News. As GoM on Paid News is no longer in existence and its recommendations could also not be finalized, the Committee on Government Assurances may be reuqested that the above mentioned Assurance may kindly be dropped."

 $6.\ In\ view\ of\ the\ above,$ the Ministry, with the approval of the Hon'ble Minister of State for Information and Broadcasting, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING LOK SABHA STARRED QUESTION NO. 363 TO BE ANSWERED ON 20.12.2011

Publication of Foreign News Magazines

*363. SHRI MANOHAR TIRKEY: SHRI PRASANTA KUMAR MA JUMDAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of the guidelines for the Foreign Direct Investment in the print media;
- (b) whether the Government has approved the publication of foreign news magazines in partnership with Indian promoters;
 - (c) if so, the details thereof; and
- (d) the steps taken by the Government to protect the interests of the journalists and the domestic newspapers in the country?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. AMBIKA SONI): (a) to (d) A Statement is laid on the Table of the House.

As per the existing policy for foreign direct investment in print media, foreign investment upto 26% of the capital is allowed to the Indian companies publishing newspapers and periodicals dealing with news and current affairs whereas FDI upto 100% is allowed in Indian Companies publishing Scientific/Technical/Speciality magazines/periodicals/journals. The Government has allowed Indian publishing companies to bring out facsimile editions of foreign newspapers and 26% FDI is allowed in such cases. The foreign publishing house who owns the foreign newspaper is also allowed to bring out the facsimile edition of the foreign newspaper through its wholly-owned Indian subsidiary. The Government has allowed publication of Indian editions of foreign news magazines by the companies registered under the Companies Act, 1956. The investment in such companies would be permissible to foreign entities with sound credentials and international standing. The permission would also be subject to certain conditions such as 3/4th of the Directors on the Board of Directors of the Indian company and all key Executives and Editorial staff have to be resident Indians.

As per the print media policy, foreign newspapers dealing mainly with news and current affairs are not being allowed to bring out Indian editions. Although the facsimile editions of foreign newspapers are allowed but they are not allowed to carry advertisements in any form aimed at Indian subscribers.

These policy measures including limited FDI in the news and current affairs sector of the Print media have benefitted the domestic newspaper industry.

APPENDIX IX

MEMORANDUM NO. 111

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 224 dated 12 March, 2015 by Shri P.P. Chaudhary, MP regarding "Amendment in Code of Civil Procedure".

On 12 March, 2015 Shri Ram Charitra Nishad, M.P. addressed a Starred Question No. 224 to the Minister of Law and Justice (Legislative Department). The text of the question along with the reply of the Minister is given in the Annexure.

2. During discussion Shri P.P. Chaudhary, M.P., raised the following Supplementary Question:—

"One is process of trial of Civil suit and another is process of execution of the decree. So far as the process of trial of civil suit is concerned, in 2002, under order 21, 160 rules are there. In 60 rules, amendment has been made."

3. In reply, the Minister of Law and Justice (Legislative Department) (Shri D.V. Sadananda Gowda) stated as follows:—

"We are just getting the report. We are getting the views of the various State Governments also. As far as execution is concerned, certainly the Government will consider and we will take necessary steps to ensure that. As far as the constraints of execution of decree are concerned, we will take care of them."

- 4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the reply but the Assurance is yet to be implemented.
- 5. The Ministry of Law and Justice (Legislative Department) *vide* O.M. F.No. 21(5)/2015-Leg.III dated 17 November, 2016 have requested to drop the Assurance on the following grounds:—

"That this Department while examining the aforesaid reports of Law Commission, called for the information from all State Governments/Union Territory Administrations to implement the said reports of Law Commission recommending for amendments in the Code of Civil Procedure, 1908. On examination of the said reports of Law Commission, it has been observed that there is neither any recommendation from the Law Commission of India nor any demands/ suggestions from representatives of civil society, Government bodies, and individuals etc. received in this Department for making amendments to Order 21 of the Code of Civil Procedure, 1908."

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of Law and Justice (Legislative Department), have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

GOVERNMENT OF INDIA MINISTRY OF LAWAND JUSTICE LOK SABHA STARRED QUESTION NO. 224 TO BE ANSWERED ON 12.03.2015

Amendment in Code of Civil Procedure

*224. SHRI RAM CHARITRA NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Code of Civil Procedure withstood the test of time and is able to assist in the justice delivery mechanism and if so, the details thereof;
- (b) whether the Law Commission has recommended certain amendments in the Code of Civil Procedure and if so, the salient points thereof; and
 - (c) the reaction of the Government thereto?

ANSWER

THE MINISTER OF LAWAND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A), (B) AND (C) OF THE LOK SABHA STARRED QUESTION NO. 224 FOR ANSWER ON 12.03.2015

As regards part (a) of the question, it may be stated that the Code of Civil Procedure aimed at consolidating and amending the laws relating to the procedure of the Courts of Civil judicature in India. The Code of Civil Procedure governs resolution of civil disputes in the hierarchy of courts up to the highest court of appeal. The Code aims at attaining on efficient justice system through, fair trial, arbitration, provisions for free legal aid and speedy justice.

- 2. Since enactment, it has been amended from time to time. The objects behind such amendments were to ensure more expeditious disposal of civil suits and proceedings consistent with the accepted principles of natural justice and to simplify the procedure. By and large, the Code of Civil Procedure, 1908 withstood the test of time, worked well and served the system of civil justice. On the basis of the Reports of the Law Commission, the Code of Civil Procedure was amended in the year 1976, 1999 and 2002 to meet with the changing needs of the society.
- 3. In so far as parts (b) to (c) of the question are concerned, the Law Commission of India, in its various reports had recommended for amendments in the Code of Civil Procedure, 1908, as follows:—

The 16th Law Commission of India in its 178th Report (2001) on "Recommendations for amending various enactments both civil and criminal" has

inter alia recommended for amendments in section 34, Order 20, Rules 12 and 18, Order 34, Order 38, Rules 5 and 6 of the Code of Civil Procedure, 1908.

The 17th Law Commission of India in its 192nd Report (2005) on "Prevention of Vexatious Litigation" has recommended for enactment of legislation to prevent filing of frivolous and vexatious litigations, both civil and criminal, in courts and to ensure speedy disposal of other pending cases.

The 18th Law Commission of India in its 221st Report (2009) on "Need for Speedy Justice—Some Suggestions" has *inter alia* recommended to amend section 80 and Order V of the Code of Civil Procedure, 1908, for providing speedy justice and to control frivolous, vexatious and luxurious litigations.

The 19th Law Commission of India in its 238th Report (2011) on "Amendment of section 89 of the Code of Civil Procedure, 1908 and Allied Provisions" has *inter alia* proposed to amend Section 89, Order X, Rules 1-A to 1-C of the Code of Civil Procedure, 1908 for facilitating dispute resolution in civil matters and to make it more simple and straight forward.

The 19th Law Commission of India in its 240th Report (2012) on "Costs in Civil Litigation" has pointed out the need to revisit and update the rules framed by the High Courts in so far as they relate to costs and advocate's free and to develop best practices in the matter of award of adjournment, costs, etc. and recommended for amendments in sections 35A and 95 and Orders XX, XXV and LXI and Rule 6A of the Code of Civil Procedure, 1908.

4. The aforesaid Reports of the Law Commission are available on the website of Law Commission of India http://lawcommissionofindia.nic.in. Since the subject-matter of the reports are relatable to concurrent field subjects, namely, Entry 5 of the Concurrent List of the Seventh Schedule to the Constitution, comments/views of the State Governments and Union Territory Administrations are being obtained and the status of the reply furnished by the State Governments and Union Territory Administrations with respect to reports of the Law Commission are given in Annexures I-V. On receipt of the comments/views of the State Governments/Union Territory Administrations, the proposal will be examined by the Government with a view to making further amendments in the Code of Civil Procedure.

 $\label{eq:annexture} ANNEXURE\ I$ 178th Report of Law Commission of India "Amending various enactments, both civil and criminal"

Sl.	Name of the State	Corres. Page	Remarks
No.		No.	
1	2	3	4
1.	Andhra Pradesh	85	Agreed
2.	Arunachal Pradesh	168	Agrees
3.	Assam	150	No objection
4.	Bihar		
5.	Chhattisgarh	47	Agrees
6.	Goa	100	No Objection
7.	Gujarat	141-142	Agrees
8.	Haryana	103-104	Agrees, given certain recommendations.
9.	Himachal Pradesh	46/81	Agrees
10.	Jammu & Kashmir	17	Own law
11.	Jharkhand	61	Agrees
12.	Karnataka	88	Accepted with suggestions
13.	Kerala	171-173	Agreed
14.	Madhya Pradesh	95	No objection
15.	Maharashtra	73	Comments furnished
16.	Manipur	167	No objection
17.	Meghalaya	110	Partly agreed
18.	Mizoram	83-84	Comments
19.	Nagaland	68	No comments
20.	Odisha		
21.	Punjab	54/116-118	Agreed
22.	Rajasthan	161	Agrees
23.	Sikkim		
24.	Tamil Nadu	163	Detailed views given
25.	Tripura	98	Comments furnished
26.	Uttar Pradesh		
27.	Uttaranchal	162	Agreed to the proposed amendments
28.	West Bengal	21-44	Detailed views
29.	Andaman & Nicobar Islands	139	No comments to offer
30.	Chandigarh Admin.	123-124	Agrees

1	2	3	4
31.	Delhi	121	Agrees
32.	Dadra & Nagar Haveli	8	As per Government of India decision
33.	Puducherry	80	Agrees
34.	Daman and Diu	9	As per Government of India decision
35.	Lakshadweep	45	As per Government of India decision
36.	Telangana		

ANNEXURE II

$192 nd\ Report\ of\ Law\ Commission\ of\ India\ on$

"Prevention of Vexatious Litigation"

Sl. No.	Name of the State	Corres. Page No.	Remarks
1	2	3	4
1.	Andhra Pradesh		
2.	Arunachal Pradesh	237	Agrees
3.	Assam	195-196	No objection
4.	Bihar	251	Agreed with suggestion
5.	Chhattisgarh	118	Agrees
6.	Goa	165-167	Agrees
7.	Gujarat		0
8.	Haryana	137/158	Agrees. Furnished comments
9.	Himachal Pradesh	138	Agrees
10.	Jammu & Kashmir	194	Agrees
11.	Jharkhand	128	Agrees
12.	Karnataka	168	Given Comments
13.	Kerala	224	Not agreed
14.	Madhya Pradesh		J
15.	Maharashtra	203-204	Comments given
16.	Manipur	226	Endorses the proposal
17.	Meghalaya	119	Supports the amendments
18.	Mizoram	126	Agrees
19.	Nagaland	127	No comments to offer
20.	Odisha	139-144	Agrees
21.	Punjab	197-199	Comments furnished
	v	228-230	
22.	Rajasthan	145	Agrees
23.	Sikkim	261-263	Agreed with proposal
24.	Tamil Nadu		
25.	Tripura	191	Suggestions given
26.	Uttar Pradesh	129-134	Not necessary to bring out a
			legislation
27.	Uttaranchal	125	Agrees
28.	West Bengal		~
29.	Andaman & Nicobar Islands	157	No comments

1	2	3	4
30.	Chandigarh Admn.	136	No objection
31.	Delhi	200	No objection. However suggestion is also made
32.	Dadra & Nagar Haveli	225	It is felt that in respect of declaring a person as vexatious litigant the principal district judge should also be empowered to do so.
33.	Puducherry	163	Agrees
34.	Daman and Diu	227	It is felt that in respect of declaring a person as vexatious litigant the principal district judge should also be empowered to do so. Applications should be made to district government pleader to file application before the district judge
35.	Lakshadweep	164	No comments
36.	Telangana		

ANNEXURE III

221st Report of Law Commission of India "Need for speedy justice—some suggestions"

Sl. No.	Name of the State	Corres. Page No.	Remarks
1	2	3	4
1.	Andhra Pradesh		
2.	Arunachal Pradesh		Accepts the recommendations
3.	Assam		•
4.	Bihar		Agrees with suggestions
5.	Chhattisgarh	49-50	Accepted the recommendations
6.	Goa	71	Agrees with suggestions
7.	Gujarat		
8.	Haryana	48	Agreed
9.	Himachal Pradesh		
10.	Jammu & Kashmir		Agrees
11.	Jharkhand		Agrees
12.	Karnataka	44-47	Agreed
13.	Kerala		Detailed comments
14.	Madhya Pradesh		
15.	Maharashtra	162	Agrees
16.	Manipur	_	Endorses
17.	Meghalaya		No objection-agrees
18.	Mizoram	68	Endorses the recommendation
19.	Nagaland	_	Agrees
20.	Odisha	160	Detailed comments.
21.	Punjab		Detailed comments
22.	Rajasthan	62	Agrees
23.	Sikkim		
24.	Tamil Nadu		
25.	Tripura	64	No objection
26.	Uttar Pradesh		
27.	Uttaranchal	70	Agreed
28.	West Bengal		-
29.	Andaman & Nicobar Islands	60	No separate comments.
30.	Chandigarh Admin.	69	Agreed
31.	Delhi		Nil comments
32.	Dadra & Nagar Haveli		Nil comments
33.	Puducherry		Agrees with suggestions

1	2	3	4	
	Daman and Diu Lakshadweep Telangana	159	Agrees Agrees	

ANNEXURE IV

238th Report of Law Commission of India on "Amendment of Section 89 of the Code of Civil Procedure, 1908 and Allied Provisions"

Sl.	Name of the State	Corres. Page	Remarks
No.		No.	
1	2	3	4
1.	Andhra Pradesh		
2.	Arunachal Pradesh		
3.	Assam	46	No objection
4.	Bihar	80	Agrees and detailed suggestions
			given
5.	Chhattisgarh	_	Concurred
6.	Goa		
7.	Gujarat		
8.	Haryana	_	Agrees
9.	Himachal Pradesh		
10.	Jammu & Kashmir	53	Amendment in the State law shall
			be carried out as and when
			amendments in the Central Code
			are carried out by Parliament.
11.	Jharkhand	135	Agrees
12.	Karnataka	127	Detailed comments
13.	Kerala	152	Detailed comments
14.	Madhya Pradesh		
15.	Maharashtra	107	Agrees
16.	Manipur	_	Agrees
17.	Meghalaya	108	Agrees with suggestion.
18.	Mizoram	43	Endorses detailed suggestions
			given
19.	Nagaland	_	Does not have any specific
	~		objection.
20.	Odisha	_	Agrees
21.	Punjab	134	Agrees
22.	Rajasthan	67	Agrees
23.	Sikkim	157	Agrees
24.	Tamil Nadu	92	Agrees and detailed suggestions
			given.
25.	Tripura		-
26.	Uttar Pradesh	68	Detailed suggestion given
27.	Uttarakhand	42	Agrees to the proposal

1	2	3	4
28.	West Bengal		
29.	Andaman & Nicobar		Has no objection
30.	Chandigarh Admin.	78	No objection
31.	Delhi	158	Agrees
32.	Dadra & Nagar Haveli	54	Decision taken by GOI shall be followed
33.	Puducherry	126	Agrees
34.	Daman and Diu	79	Decision taken by GOI shall be followed
35.	Lakshadweep	156	Acceptable.
36.	Telangana		-

 $\label{eq:annex} \textit{ANNEXURE V}$ 240th Report of Law Commission of India on "Costs in Civil Litigation"

Sl. No.	Name of the State	Corres. Page No.	Remarks
1.	Andhra Pradesh		
2.	Arunachal Pradesh		
3.	Assam	_	Agrees
4.	Bihar		
5.	Chhattisgarh		Agrees with suggestions
6.	Goa		
7.	Gujarat	_	Agrees with suggestion
8.	Haryana	_	Agrees with suggestion
9.	Himachal Pradesh	_	
10.	Jammu & Kashmir		
11.	Jharkhand		
12.	Karnataka		Agreed
13.	Kerala		Agrees with suggestion
14.	Madhya Pradesh		
15.	Maharashtra		Agreed
16.	Manipur		Agrees with suggestion
17.	Meghalaya		Comments received
18.	Mizoram	_	Endorses
19.	Nagaland		No objection.
20.	Odisha		
21.	Punjab		Agrees
22.	Rajasthan	_	Agrees
23.	Sikkim		Agrees with suggestion
24.	Tamil Nadu		No objection
25.	Tripura		
26.	Uttar Pradesh		
27.	Uttaranchal		
28.	West Bengal		
29.	Andaman & Nicobar		N
30.	Chandigarh Admin.	_	No objection
31.	Delhi Del ON II II	_	Agreed
32.	Dadra & Nagar Haveli	_	Nil
33.	Puducherry		Agrees
34.	Daman and Diu		Nil
35.	Lakshadweep		Agrees
36.	Telangana		

APPENDIX X

MEMORANDUM NO. 113

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 509 dated 02.12.2015, regarding "Consortium for High Speed Rail Lines".

On 02 December, 2015, Dr. P. Venugopal, M.P. addressed an Unstarred Question No. 509 to the Minister of Railways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Railways *vide* O.M. No. 2015/Infra/LS/13/69 dated 21 April, 2016 have requested to drop the Assurance on the following grounds:—

"That it has been decided to undertake feasibility study of Delhi-Nagpur section through Government to Government co-operation with China. Due to high cost of the high speed rail projects, at this stage, besides Mumbai-Ahmedabad high speed rail project, no other high speed rail project has been approved for implementation."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

Dated: 31.03.2017.

GOVERNMENT OF INDIA MINISTRY OF RAILWAYS LOK SABHA UNSTARRED QUESTION NO. 509 TO BE ANSWERED ON 02.12.2015

Consortium for High Speed Rail Lines

509. DR. P. VENUGOPAL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is true that the Railways has appointed consortia to conduct studies into building three high speed rail lines linking major cities;
 - (b) if so, the details thereof;
- (c) whether it is also true that the Railways has already awarded the consultancy work for conducting feasibility study for various high speed corridors; and
 - (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF UNSTARRED QUESTION NO. 509 BY DR. P. VENUGOPAL TO BEANSWERED IN LOK SABHA ON 02.12.2015 REGARDING CONSORTIUM FOR HIGH SPEED RAIL LINES

(a) and (b) Yes, Madam. Three high speed studies have been awarded to consortia mentioned below:

Sl. No.	Corridor	Consultants
1.	Delhi-Mumbai	M/s. The Third Railway Survey and Design Institute (Lead) Group Corporation-Lahmeyer International (India) Private Limited, India (Consortium)
2.	Mumbai-Chennai	M/s. SYSTRA (Lead)- RITES-Ernest and Yough LLP (Consortium)
3.	Kolkata-Delhi	M/s. INECO (Lead)- M/s. TYPSA-Consultants and Technocrats Private Limited (Consortium)

(c) and (d) Yes, Madam. Apart from the above three studies, the feasibility study for Mumbai-Ahmedabad corridor has been done by Japan International Cooperation Agency (JICA) and report submitted in July, 2015. Further, It has been decided to undertake feasibility study of Delhi-Nagpur section through Government to Government co-operation with China.

APPENDIX XI

MEMORANDUM NO. 114

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1864 dated 05.05.2016, regarding "Complaints Regarding Corruption in NHAI".

On 05 May, 2016, Dr. Swami Sakshiji Maharaj, M.P. addressed an Unstarred Question No. 1864 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/01/2016-E-II(B) dated 01 September, 2016 have requested to drop the Assurance on the following grounds:—

"That part (b) and (c) of the question sought time-frame for disposal of the complaint and in reply it was said that the complaints are disposed off as early as possible. It is to add further that disposal of complaints on corruption in Ministries and PSUs are done in accordance with the prescribed procedure and inputs of several agencies may be required depending on the gravity of the complaint received and culpability found. It is very difficult to give any time-frame for disposal of complaints. In view of the position explained above, Lok Sabha Secretariat is requested to place this matter before the Committee on Government Assurances for not treating the reply given by this Ministry as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (Road Transport and Highways), have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 31.03.2017.

GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA UNSTARRED QUESTION NO. 1864 TO BE ANSWERED ON 5.5.2016

Complaints Regarding Corruption in NHAI

1864. DR. SWAMI SAKHSHIJI MAHARAJ:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of complaints regarding corruption pending in the National Highways Authority of India, State-wise including Uttar Pradesh since the year, 2014;
- (b) whether there is any time limit to dispose of the complaints of corruptions; and $% \left(1\right) =\left(1\right) \left(1\right) \left($
 - (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN): (a) The number of *prima facie* established complaints regarding corruptions, received/pending in the National Highways Authority of India, since the year, 2014 is one (Delhi).

(b) and (c) The investigation of complaints are based on inputs from different units of NHAI and are being dealt/disposed as early as possible.

APPENDIX XII

MINUTES COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017)

(SIXTEENTH LOK SABHA) SEVENTH SITTING (06.04.2017)

The Committee sat from 1500 hours to 1645 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriya 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agarwal
- 3. Shri Naran Bhai Kachhadia
- 4. Shri Prahlad Singh Patel
- 5. Shri A.T. Nana Patil
- 6. Shri K.C. Venugopal

SECRETARIAT

1. Shri R.S. Kambo — Additional Secretary
2. Shri P.C. Tripathy — Director
3. Shri S.L. Singh — Deputy Secretary

**** **** **** ****

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 20 Memoranda (Memorandum Nos. 97 to 116) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 11 Assurances as per details given in Annexure-I and to pursue the remaining 09 Assurances as per details given in Annexure-II*, for implementation by the Ministry/Department concerned.

The Committee then adjourned.

^{*}Not enclosed

 $\label{eq:annexy} ANNEXURE~I$ Statement showing Assurances dropped by the Committee on Government Assurances (2016-2017) at their sitting held on 06.04.2017

Sl. No.	Memo No.	Question No./ Discussion & Date	Ministry/ Department	Brief Subject
1.	97	USQ No. 1862 dated 10.12.2015	Civil Aviation	Security Clearance of Navi Mumbai Airport
2.	100	USQ No. 2925 dated 12.12.2011	Environment, Forest and Change Climate	Establishment of NEAMA
3.	101	USQ No. 1000 dated 02.03.2016	External Affairs	Repatriation of Indias
4.	103	SQ No. 53 dated 26.02.2016	Finance (Department of Economic Affairs)	Public Debt Management Authority
5.	105	SQ No. 84 (Supplementary by Shri Ramesh Chander Kaushik, M.P.) dated 04.12.2015	Health and Family Welfare (Department of Health and Family Welfare)	CGHS Dispensaries
6.	106	USQ No. 4496 dated 03.05.2012	Heavy Industries and Public Enterprises (Department of Heavy Industry)	Outright Sale of TCIL
7.	107	USQ No. 383 dated 01.12.2015	Home Affairs	Extradition of Terrorist
8.	110	SQ No. 363 (Supplementary by Shri Ganesh Singh, M.P.) dated 20.12.2011	Information and Broadcasting	Publication of Foreign News Magazines
9.	111	SQ No. 224 (Supplementary by Shri P.P. Chaudhary, M.P.) dated 12.03.2015	Law and Justice (Legislative Department)	Amendment in Code of Civil Procedure
10.	113	USQ No. 509 dated 02.12.2015	Railways	Consortium for High Speed Rail Lines
11.	114	USQ No. 1864 dated 05.05.2016	Road Transport and Highways	Complaints regarding corruption in NHAI

APPENDIX XIII

MINUTES

TWELFTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017) HELD ON 9THAUGUST, 2017 IN CHAIRPERSON'S CHAMBER ROOM NO. 133, PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Wednesday, 9th August, 2017.

PRESENT

Dr. Ramesh Pokhriya 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Bahadur Singh Koli
- 4. Shri Prahlad Singh Patel
- 5. Shri Sunil Kumar Singh

Secretariat

1. Shri U.B.S. Negi — Joint Secretary

2. Shri P.C. Tripathy — *Director*

3. Shri S.L. Singh — Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the days' agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendment:

- (i) Draft 63rd Report regarding requests for dropping of Assurances (Acceded to).
- (ii) Draft 64th Report regarding requests for dropping of Assurances (not acceded to).
- (iii) Draft 65th Report regarding requests for dropping of Assurances (Acceded to).
- (iv) Draft 66th Report regarding requests for dropping of Assurances (not acceded to).
- $2. \ The \ Committe \ also \ authorized \ the \ Chairperson \ to \ present \ the \ Reports \ during \ the \ current \ session \ of \ the \ Lok \ Sabha.$

The Committee then adjoruned.

"All Parliamentary Publications including DRSC Reports are available on sale at the Sales Counter, Reception, Parliament House (Tel. Nos. 23034726, 23034495, 23034496), Agents appointed by Lok Sabha Secretariat and Publications Division, Ministry of Information and Broadcasting, CGO Complex, Lodhi Road, New Delhi (Tel. Nos. 24367260, 24365610) and their outlets. The said information is available on website 'www.parliamentofindia.nic.in'.

The Souvenir items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliament Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."

COMMITTEE ON 65 GOVERNMENT ASSURANCES (2016-2017)

SIXTEENTH LOK SABHA

SIXTY-FIFTH REPORT

REQUESTS FOR DROPPING OF **ASSURANCES** (ACCEDED TO)

(Presented to Lok Sabha on 10 August, 2017)



LOK SABHA SECRETARIAT **NEW DELHI**

August, 2017/Shravana, 1939 (Saka)

SIXTY-FIFTH REPORT

COMMITTEE ON GOVERNMENT ASSURANCES

(2016-2017)

(SIXTEENTH LOK SABHA)

REQUESTS FOR DROPPING OF ASSURANCES (ACCEDED TO)

(Presented to Lok Sabha on 10 August, 2017)



LOK SABHA SECRETARIAT NEW DELHI

August, 2017/Shravana, 1939 (Saka)

CGA No. 315

Price: ₹ 66.00

© 2017 By Lok Sabha Secretariat

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and Printed by the General Manager, Government of India Press, Minto Road, New Delhi-110 002.

CONTENTS

PORT .	
	Requests for Dropping of Assurances (Acceded to)
	Appendices I to XIII
I	USQ No. 1862 dated 10.12.2015 regarding 'Security Clearance of Navi Mumbai Airport'
П	USQ No. 2925 dated 12.12.2011 regarding 'Establishment of NEAMA'
Ш.	USQ No. 1000 dated 02.03.2016 regarding 'Repatriation of Indians'
IV.	SQNo. 53 dated 26.02.2016 regarding 'Public Debt Management Authority'
V.	*SQ No. 84 (Supplementary by Shri Ramesh Chander Kaushik, M.P.) dated 04.12.2015 regarding 'CGHS Dispensaries'
VI	USQ No. 4496 dated 03.05.2012 regarding 'Outright Sales of TCLL'
VIL	USQ No. 383 dated 01.12.2015 regarding 'Extradition of Terrorist'
VIII.	*SQ No. 363 (Supplementary by Shri Ganesh Singh, M.P.) dated 20.12.2011 regarding 'Publication of Foreign News Magazines'
IX.	SQ No. 224 (Supplementary by Shri P.P. Chaudhary, M.P.) dated 12.03.2015 regarding 'Amendment in Code of Civil Procedure'
X	USQ No. 509 dated 02.12.2015 regarding 'Consortium for High Speed Rail Lines'
XL	USQ No. 1864 dated 05.05.2016 regarding 'Complaints Regarding Corruption in NHAI'
XIL	Minutes of the Sitting of the Committee held on 06 April, 2017
XIII.	Minutes of the Sitting of the Committee held on 09 August, 2017

^{*}Implementation Reports laid on the Table of the House on 08.08.2017.

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2016-2017)

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

MEMBERS

Lok Sabha

- 2. Shri Rajeudra Agrawal
- **3. Shri P.K. Kunhalikutty
 - 4. Shri Anto Antony
 - 5. Shri Tariq Anwar
 - 6. Prof. (Dr.) Sugata Bose
 - 7. Shri Naranbhai Bhikhabhai Kachhadiya
 - 8. Shri Bahadur Singh Koli
 - 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C.R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri Taslimuddin
- 14. Shri K.C. Venugopal
- 15. Shri S.R. Vijay Kumar

SECRETARIAT

- 1. Shri U.B.S. Negi Joint Secretary
- 2. Shri P.C. Tripathy Director
- 3. Shri S.L. Singh Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2016 vide Para No. 4075 of Lok Sabha Bulletin—Part II, dated 05 September, 2016.

^{**} Nominated to the Committee vide Para No. 5328 of Lok Sabha Bulletin—Part II dated 30 May, 2017 vice Shri E. Ahamed expired on 01 February, 2017.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2016-17), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-Fifth Report (16th Lok Sabha) of the Committee on Government Assurances.

- 2. The Committee at their sitting held on 06 April, 2017 *inter-alia* considered Memoranda Nos. 97 to 116 containing requests received from the Ministries/Departments for dropping of pending Assurances and decided to drop 11 Assurances.
- 3. At their sitting held on 09 August, 2017 the Committee considered and adopted their Sixty-Fifth Report.
- 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

New Delhi; 09 August, 2017 18 Shravana, 1939 (Saka) DR. RAMESH POKHRIYAL "NISHANK"

Chairperson,

Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurance to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

2. The Committee on Government Assurances (2016-17) *inter-alia* considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 06 April, 2017:—

Sl.No.	. SQ/USQ No. & Date	Ministry/Department	Subject
1	2	3	4
1.	USQ No. 1862 dated 10.12.2015	Civil Aviation	Security Clearance of Navi Mumbai Airport (Appendix-I)
2.	USQ No. 2925 dated 12.12.2011	Environment, and Forests	Establishment of NEAMA (Appendix-II)
3.	USQ No. 1000 dated 02.03.2016	External Affairs	Repatriation of Indians (Appendix-III)
4.	SQ No. 53 dated 26.02.2016	Finance (Department of Economic Affairs)	Public Debt Management Authority (Appendix-IV)
5.	SQ No. 84* (Supplementary by Shri Ramesh Chander Kaushik, M.P.) dated 04.12.2015	Health and Family Welfare (Department of Health and Family Welfare)	CGHS Dispensaries (Appendix-V)
6.	USQ No. 4496 dated 03.05.2012	Heavy Industries and Public Enterprises (Department of Heavy Industry)	(Appendix-VI)

^{*}Implementation Report laid on the Table of the House on 08.08.2017.

1	2	3	4
7.	USQ No. 383 dated 01.12.2015	Home Affairs	Extradition of Terrorist (Appendix-VII)
8.	SQ No. 363* (Supplementary by Shri Ganesh Singh, M.P.) dated 20.12.2011	Information and Broadcasting	Publication of Foreign News Magazines (Appendix-VIII)
9.	SQ No. 224 (Supplementary by Shri P.P. Chaudhary, M.P.) dated 12.03.2015	Law and Justice (Legislative Department)	Amendment in Code of Civil Procedure (Appendix-IX)
10.	USQ No. 509 dated 02.12.2015	Railways	Consortium for High Speed Rail Lines (Appendix-X)
11.	USQ No. 1864 dated 05.05.2016	Road Transport and Highways	Complaints regarding Corruption in NHAI (Appendix-XI)

- 3. The details of the Assurances arising out of the replies and the reason(s) advanced for dropping of Assurances are given in Appendices I to XI.
- 4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid Assurances.
- 5. The Minutes of the sitting of the Committee, dated 06 April, 2017 are given in Appendix XII.

New Delhi; DR. RAMESH POKHRIYAL "NISHANK" 09 August, 2017 Chairperson, 18 Shrayana, 1939 (Saka) Committee on Government Assurances.

APPENDIX I

MEMORANDUMNO. 97

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1862 dated 10.12.2015 regarding "Security Clearance of Navi Mumbai Airport".

On 10 December, 2015, Dr. Kirit Somaiya, M.P. addressed an Unstarred Question No. 1862 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Civil Aviation *vide* OM Letter No. H. 11016/211/2016-AD dated 23 May, 2016 have requested to drop the Assurance on the following grounds:—

"That Ministry of Civil Aviation has not given any Assurance to Hon'ble MP, Ministry had only provided a factual information on behalf of Government of Maharashtra regarding the steps being taken by them in the matter.

The present status of the project, however, is that CIDCO has obtained all major project approvals/clearances except the stage-II forest clearance which is expected to be obtained shortly. The State Cabinet has approved the RFP and other project agreements for commencing 2nd stage of bidding *i.e.* RFP Stage and RFP and other documents have been issued to three pre-qualified applicants. The Concessionaire is expected to be in place by October, 2016 and Phase-1 of airport operations is expected to commence by December, 2019.

As per Greenfield Airport Policy, Government of India has granted site clearance and 'in-principle' approval to the project. Thereafter the role of Ministry of Civil Aviation/GoI is that of facilitator only concerning Central Government agencies/ Department. Hence, it is perhaps not appropriate to consider the reply of this Ministry as an Assurance on the part of the Ministry."

4. In view of the above, the Ministry, with the approval of the Minister of State for Civil Aviation have requested to drop the Assurance.

The Committee may consider.

New Delhi: Dated: 31.03.2017.

GOVERNMENT OF INDIA MINISTRY OF CIVILAVIATION LOK SABHAUNSTARRED QUESTION No. 1862 (TO BE ANSWERED ON 10.12.2015)

Security Clearance of Navi Mumbai Airport

1862. DR. KIRIT SOMAIYA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the process of tender bidding, security clearance of Navi Mumbai Airport is yet to take off;
- (b) if so, the details thereof along with the number of parties shortlisted by the Government of Maharashtra in this regard;
 - (c) the current status of security clearance at the said airport; and
- (d) whether the use of renewable energy and energy efficiency is proposed to be made compulsory for all new airports including Navi Mumbai and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) The Airport Developer of Navi Mumbai International Airport (NMIA) *i.e.* City and Industries Development Corporation Limited (CIDCO) has completed the Request for Qualification (RFO) stage on 28.01.2015 and finalization of documents for Request for Proposal (RFP) stage is underway. Government of Maharashtra have shortlisted four bidders for RFP stage. Ministry of Home Affairs have conveyed security clearance to three out of the four bidders shortlisted for RFP stage.

(d) No Madam. However, as per the Environmental & CRZ Clearance (EC) granted to NMIA by the Ministry of Environemnt, Forests and Climate Change stipulates various specific conditions for compliance for energy conservation and use of renewable energy including solar energy during the development and operation period of the airport by the airport developer.

APPENDIX II

MEMORANDUMNO. 100

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2925 dated 12.12.2011 regarding "Establishment of NEAMA"

On 12 December, 2011, Shri Brijbhushan Sharan Singh and Dr. Kruparani Killi, M.Ps addressed an Unstarred Question No. 2925 to the Minister of Environment, Forests and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forests and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Environment, Forests and Climate Change (IA Division) *vide* O.M.F. No. 9 (15)/2011-PL dated 18th April, 2016 have requested to drop the Assurance on the following grounds:—

"That in this context, it is kindly informed that the concept of National Environment Assessment and Monitoring Authority (NEAMA) is no more under consideration of the Ministry; therefore, Ministry is not in position to fulfil the Assurance. The Ministry is considering the recommendation of High Level Committee (HLC) providing for setting up of National Environment Management Authority (NEMA) at Central Level and State Environment Management Authority (SEMA) at State level. The matter was also taken up for discussion by Hon'ble Committee on Government Assurance during its meeting held on dated 15.02.2015 and in view of the position mentioned above Hon'ble Committee suggested the Ministry to make a request for dropping of the Parliamentary Assurance."

4. In view of the above, the Ministry, with the approval of the Hon'ble Minister for Environment, Forest and Climate Change, have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 31.03.2017.

GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT AND FORESTS LOK SABHA UNSTARRED QUESTION NO. 2925 TO BE ANSWERED ON 12.12.2011

Establishment of NEAMA

2925. SHRI BRIJBHUSHAN SHARAN SINGH: DR. KRUPARANI KILLI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to establish a National Environment Assessment and Monitoring Authority (NEAMA) in the country;
- (b) if so, the initiative taken in this regard and the time schedule fixed for that purpose;
- (c) whether the Government also proposes any engagement with the World Bank or any other similar agency towards establishment of NEAMA; and
 - (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry proposes to establish a National Environment Assessment and Monitoring Authority (NEAMA) with domain expertise, technological finesse and field outreach in order to strengthen and professionalize the regimes of environment impact assessment and coastal zone management under Environment (Protection) Act, 1968. The details and the time schedule for setting up the Authority have not yet been finalised.

(c) and (d) No, Sir.

APPENDIX III

MEMORANDUM NO. 101

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1000 dated 02.03.2016 regarding "Repatriation of Indians"

On 02 March, 2016, Shri Asaduddin Owaisi, M.P. addressed an Unstarred Question No. 1000 to the Minister of External Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of External Affairs within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of External Affairs (OE & PGE Division) *vide* No. H-11016/01/2016-O/o SO(ES) dated 02nd May, 2016 has requested to drop the Assurance on the following grounds:—

"That to say that the reply does not constitute an Assurance as the sentence, "Some Gulf countries are reportedly considering imposition of VAT and increase in charges towards public services such as electricity, water etc." concerns other sovereign countries and their reported considerations."

4. In view of the above, the Ministry, with the approval of the Minister for External Affairs, have requested to drop the above Assurance.

The Committee may consider.

New Delhi: Dated: 31.03.2017.

GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 1000 TO BE ANSWERED ON 02.03.2016

Repatriation of Indians

1000. SHRI ASADUDDIN OWAISI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether due to continuous fall in oil prices, most of the Gulf countries are taking austerity measures including imposing tax on income of expatriates which has adversely affected many Indians in those countries;
 - (b) if so, the details thereof;
- (c) whether many Indians have returned to India from Gulf countries due to increased taxes and harassment;
- (d) if so, whether Indian missions abroad, especially in Gulf countries are in constant touch with Indian workers who are being repatriated to India; and
- (e) if so, the steps taken/being taken by the Government to provide ample assistance to Indian workers in Gulf countries?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V.K. SINGH (RETD.)] (a) and (b) Yes, economic measures are reportedly being taken by Gulf countries to address the adverse effect on economy due to sharp decline in global oil prices. Some Gulf countries are reportedly considering imposition of VAT and increase in charges towards public services such as electricity, water, etc.

- (c) No such instances of Indian returning from Gulf countries due to increased taxes and harassment have been reported by Indian Missions in these countries.
 - (d) and (e) Do not arise.

APPENDIX IV

MEMORANDUM NO. 103

Subject: Request for dropping of Assurance given in reply to Starred Question No. 53 dated 26.2.2016, regarding "Public Debt Management Authority".

On 26 February, 2016, Shri Feroze Varun Gandhi and Shri Sultan Ahmed M.Ps. addressed a Starred Question No. 53 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Finance (Department of Economic Affairs) *vide* O.M. No. F.No. 6/01/2010-MO dated 29.04.2016, have requested to drop the Assurance on the following grounds:—

"That in the Budget session 2015, provision relating to setting up of a Statutory PDMA were withdrawn from the Finance Bill, 2015. Besides withdrawal of these provisions relating to setting up of a Statutory PDMA, subsequent Union Budget, 2016-17 does not have any reference to setting up of PDMA. Government, in its reply, has specifically stated in the Lok Sabha that no final decision has been taken in the matter. Thus the Government does not intend to set up PDMA in the near future."

4. In view of the above, the Ministry, with the approval of Minister of State for Finance, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

Dated: 31.03.2017.

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS LOK SABHA STARRED QUESTION NO. 53 TO BE ANSWERED ON 26.02.2016

Public Debt Management Authority

*53. SHRIFEROZE VARUN GANDHI: SHRI SULTAN AHMED:

Will the Minister of FINANCE be please to state:

- (a) the public debt as on 1st January, 2016 along with steps taken by the Government to lower the same;
- (b) whether the Government/Reserve Bank of India (RBI) has any proposal to establish a Public Debt Management Authority (PDMA);
- (c) if so, the details thereof along with the salient features of the proposed PDMA; and
 - (d) the time by which the said agency is likely to be set up?

ANSWER

THE MINISTRY OF FINANCE (SHRI ARUN JAITLEY): (a) to (d) A statement is placed on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *53 FOR ANSWER ON FRIDAY, THE 26TH FEBRUARY, 2016 RAISED BY SHRI FEROZE VARUN GANDHI AND SHRI SULTAN AHMED REGARDING PUBLIC DEBT MANAGEMENT AUTHORITY.

Public Debt® Position of Government of India

(₹ crore)

As on	31.3.2015	31.3.2016	31.12.2015
	(RE)#	(BE)#	(Provisional)
Public Debt of which	4970186	5503676	5299254
Internal Debt	4775900	5298217	5097016
External Debt##	194286	205460	202238

@Public Debt, as defined in Annexure 5(i) in Receipt Budget 2015-16. #Source Receipt Budget of Union Budget 2015-16.

##External debt are at historical exchange rate.

Government of India (GoI) is adhering to fiscal consolidation path, *i.e.* a policy aimed at reducing government deficits and debt. The Government is continuously targeting a lower level of fiscal deficit and revenue deficit as percentage of GDP.

In the Budget session 2015, provisions relating to setting up of a Statutory Public Debt Management Agency were withdrawn from the Finance Bill, 2015. It was stated that Government, in consultation with RBI, will prepare a detailed roadmap separating the debt management functions. No final decision has been taken in the matter.

APPENDIXV

MEMORANDUM NO. 105

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 84 dated 04 December, 2015 by Shri Ramesh Chander Kaushik, MP regarding "CGHS Despensaries".

On 04 December, 2015, Shri Ramesh Chander Kaushik, M.P. addressed a Starred Question No. 84 to the Minister of Health and Family Welfare (Department of Health and Family Welfare). The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion, Shri Ramesh Chander Kaushik, M.P., raised the following Supplementary Question to the Minister of Health and Family Welfare:—

"The Hon'ble Member asked—I would like to place a fact before the Hon'ble Minister that the number of CGHS dispensaries is 274 but not a single out of them is situated in Haryana. Secondly, among the 12 proposed dispensaries, none is proposed to be set up in Haryana. Apart from it, among 558 CGHS approved Hospitals none is situated in Haryana. I would like to know from the Hon'ble Minister as to whether he will take any action to set up a CGHS dispensary in Sonepat, Haryana."

3. In reply, the Minister of Health and Family Welfare (Shri Jagat Prakash Nadda) stated as follows:—

"Hon'ble Minister *inter alia* stated that he would take care of the demand of the respected Member."

- 4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health and Family Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.
- 5. The Ministry of Health and Family Welfare (Department of Health and Family Welfare) *vide* O.M. No. H.11016/62/2015-CGHS (P) dated 26 February, 2016 have requested to drop the Assurance on the following grounds:—

"That as the resources available under the CGHS are fully committed it is not possible to extend the CGHS network to areas that are presently not covered."

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of Health and Family Welfare (Department of Health and Family Welfare), have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

Dated: 31.03.2017.

GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE LOK SABHA STARRED QUESTION NO. 84 TO BE ANSWERED ON 4.12. 2015

CGHS Dispensaries

*84. SHRI RAMESH CHANDER KAUSHIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of CGHS dispensaries presently functioning in the country, State/UT-wise;
- (b) whether CGHS dispensaries are adequate in number to meet the demand of the beneficiaries across the country, if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to open new CGHS dispensaries in various parts of the country;
- (d) if so, the details thereof, State-wise indicating the time by which the dispensaries are likely to be set up and if not, the reasons therefor; and
- (e) the other steps taken by the Government for wider coverage of CGHS network in the country?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 84* FOR 04TH DECEMBER, 2015

Details of Central Government Health Scheme (CGHS) dispensaries presently functioning in the country, State/UT-wise is at **Annexure-I**.

CGHS is presently operational in 26 cities. Several States did not have the presence of CGHS. There have been regular demands for extension of CGHS to new cities. It was therefore felt necessary to have at least one CGHS Wellness centre in the capital city of all States. After concurrence of the Department of Expenditure, orders have been issued in this regard on 19.11.2014 for the following cities:

- Raipur (Chhattisgarh)
- Shimla (Himachal Pradesh)

- Itanagar (Arunachal Pradesh)
- Panaji (Goa)
- Agartala (Tripura)
- Imphal (Manipur)
- Aizawl (Mizoram)
- Kohima (Nagaland)
- Gangtok (Sikkim)
- Gandhinagar (Gujarat)
- Pudduchery (Pudduchery-UT)
- Indore (Madhya Pradesh)

In addition, since the new State of Andhra Pradesh did not have any Wellness centre, a centre is being opened at Vishakhapatnam.

Status regarding opening of these new CGHS Wellness Centres is at Annexure-II. In order to provide adequate healthcare services to its beneficiaries, CGHS has also empanelled a large number of private hospitals for in-patient treatment and diagnostic centres at different places in the country in addition to CGHS Wellness Centres, polyclinics, dental units and labs. Details of the number of such private hospitals and diagnostic centres empanelled under CGHS as on date in various CGHS cities is at Annexure-III.

 $\label{eq:annex} \textit{ANNEXURE I}$ Details of CGHS Wellness Centres according to different systems of medicine

Sl. No.	State	City	Allopathic Dispensaries	AYUSH Dispensaries
1.	Chandigarh	Chandigarh	1	0
2.	Uttarakhand	Dehradun	2	0
3.	Delhi	Delhi/NCR	95	36
4.	Jammu & Kashmir	Jammu	2	0
5.	Rajasthan	Jaipur	7	2
6.	Uttar Pradesh	Allahabad	7	2
		Kanpur	9	3
		Lucknow	9	3
		Meerut	6	2
7.	Bihar	Patna	5	2
8.	Megha l aya	Shillong	2	0
9.	Assam	Guwahati	5	1
10.	West Bengal	Ko l kata	18	4
11.	Jharkhand	Ranchi	3	0
12.	Odisha	Bhubaneshwar	3	1
13.	Madhya Pradesh	Bhopal	2	0
		Jabalpur	4	0
14.	Gujarat	Ahmedabad	7	2
		Gandhinagar	1	
15.	Maharashtra	Mumbai	26	5
		Nagpur	11	3
		Pune	9	3
16.	Telangana	Hyderabad	13	6
17.	Karnataka	Bengaluru	10	4
18.	Kerala	Thiruvananthapurar	n 3	2
19.	Tamil Nadu	Chennai	14	4
	Total		274	85

 ${\it ANNEXURE\,II}$ Status of opening of the Wellness Centres in 12 new cities

SL No.	State	City	Status
1.	Gujarat	Gandhinagar	CGHS Wellness Centre has become operational.
2.	Chhattisgarh	Raipur	Government accommodation has been allotted. Renovation work is under progress.
3.	Himachal Pradesh	Shimla	Efforts are on for securing Government accommodation; advertisement has also been issued for private accommodation.
4.	Arunachal Pradesh	Itanagar	State Government agreed to provide 2 rooms.
5.	Goa	Panaji	Pursuing with AIR for accommodation.
6.	Tripura	Agartala	Advertisement for accommodation issued.
7.	Manipur	Imphal	Advertisement for accommodation is being issued.
8.	Mizoram	Aizawl	2nd time Advertisement for accommodation issued.
9.	Nagaland	Kohima	Rented accommodation has been identified.
10.	Sikkim	Gangtok	Private Accommodation available, rent is being assessed by CPWD.
11.	Pudducherry-UT	Pudducherry	State Government allotted accommodation.
12.	Madhya Pradesh	Indore	Building is being renovated.

ANNEXURE III
List of the HCOs empanelled under CGHS in all CGHS as on 30.11.2015

SL	Name of the	Hospitals	Eye	Dental	Diagnostic
No.	City	(a)	Clinics (b)	Centres (c)	Centres (d)
1.	Allahabad	25	4	8	5
2.	Ahmedabad	10	4	1	1
3.	Bangalore	14	33	4	5
4.	Bhopal	13	2	Nil	3
5.	Bhubaneshwar	10	1	1	Nil
6.	Chandigarh	9	6	2	6
7.	Chennai	16	6	2	5
8.	Dehradun	08	4	Nil	4
9.	Delhi	118	104	52	61
10.	Guwahati	3	Nil	Nil	2
11.	Hyderabad	69	16	6	5
12.	Jaipur	24	13	4	3
13.	Jabalpur	18	7	5	4
14.	Jammu	Nil	1	Nil	Nil
15.	Kanpur	39	9	1	10
16.	Kolkata	8	4	Nil	15
17.	Lucknow	20	13	3	10
18.	Meerut	20	5	3	2
19.	Mumbai	27	15	2	2
20.	Nagpur	39	19	4	12
21.	Pune	47	11	3	4
22.	Patna	18	4	4	3
23.	Ranchi	2	2	Nil	Nil
24.	Trivandrum	1	3	Nil	3
25.	Shillong	Nil	Nil	Nil	Nil
	Total	558	286	105 a	+b+c=949 165

List is available on CGHS site at http://msotransparent.nic.in/cghsnew/index.asp

APPENDIX VI

MEMORANDUMNO. 106

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4496 dated 03.05.2012 regarding "Outright Sale of TCIL".

On 03 May, 2012, Shri Gurudas Dasgupta, M.P. addressed an Unstarred Question No. 4496 to the Minister of Heavy Industries and Public Enterprises. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Heavy Industries and Public Enterprises within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry) *vide* O.M.F. No.7(3)/2012-PE-VI dated 27th June 2016, 3rd October, 2016 and 28th October, 2016 respectively have requested to drop the Assurance on the following grounds:—

"That as per the proposal for revival of Tyre Corporation of India Limited (TCIL) considered by the Cabinet in its meeting held in November, 2008, the Company was to be disinvested through outright sale after cleaning the balance sheet through Department of Disinvestment (DoD). DoD accordingly constituted as Inter-Ministerial Group (IMG) for guiding the process through strategic sale in TCIL. Site visits and due diligence by the bidders were completed. However, in a case filled by unsecured creditors, Calcutta High Court vide its judgement dated 29.11.2013 in C.P. No. 84 of 2013 in the matter of TCIL has inter alia ordered for winding up of the company and appointed an Official Liquidator. The Government filed an appeal in the Calcutta Court for stay on the judgement on the ground that the creditors would be paid from the proceeds of disinvestment. The Court vide its judgement dated 07.08.2014 dismissed the petition. In pursuance of the Calcutta High Court order dated 29.11.2013, the Official Liquidator has sealed the office premises of TCIL and took charge of all of its books, records, documents etc. The Official Liquidator is taking further action for sale of assets and the salary/wages etc. as per Companies Act in pursuance of the direction of Calcutta High Court order. Thus the process of disinvestment undertaken by Government discontinued and liquidation of the company is under progress in supervision of Calcutta High Court."

4. In view of the above, the Ministry, with the approval of Hon'ble Minister (HI&PE), have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

ANNEXURE

GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF HEAVY INDUSTRY LOK SABHA UNSTARRED QUESTION NO. 4496 TO BE ANSWERED ON 03.05.2012

Outright Sale of TCIL

4496. SHRI GURUDAS DASGUPTA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has decided to do an outright sale of the Tyre Corporation of India Ltd., (TCIL), a sick Public Sector Undertaking based in West Bengal; and
- (b) if so, the details thereof and the steps taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) The Government in November, 2008 approved that Tyre Corporation of India Limited be disinvested through outright sale after cleaning the balance sheet.

An Inter-Ministerial Group has been constituted under the Department of Disinvestment to facilitate the process of disinvestment.

APPENDIX VII

MEMORANDUMNO. 107

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 383 dated 01.12.2015, regarding "Extradition of Terrorist".

On 01 December, 2015, Shri Sudhir Gupta, Shri Ashok Shankarrao Chavan, Shri Bidyut Baran Mahato, Kunwar Haribansh Singh, Shri Gajanan Kirtikar, Dr. Sunil Baliram Gaikwad and Shri B. Senguttuvan, M.Ps., addressed an Unstarred Question No. 383 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
- 3. The Ministry of Home Affairs *vide* O.M. F. No. 11014/5/2015-LC dated 19 February, 2016 have requested to drop the assurance on the following grounds:—

"That question asked *vide* para (d) of the Lok Sabha Unstarred Question No. 383 dated 01.12.2015 relates to investigation and the facts of investigation cannot be revealed because it may prejudice the progress of investigation and case at trial. It is therefore, requested that Lok Sabha Secretariat may delete this Assurance from the list of pending Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above Assurance.

The Committee may reconsider.

New Delhi: Dated: 31.03.2017.

GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 383 TOBE ANSWERED ON 1.12.2015

Extradition of Terrorist

383. SHRI SUDHEER GUPTA:
SHRI ASHOK SHANKARRAO CHAVAN:
SHRI BIDYUT BARAN MAHATO:
KUNWAR HARIBANSH SINGH:
SHRI GAJANAN KIRTIKAR:
DR. SUNIL BALIRAM GAIKWAD:
SHRI B. SENGUTTUVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a noted criminal has recently been arrested and extradited from Indonesia and if so, the details thereof;
- (b) whether the intelligence agencies have got inputs about the whereabouts and activities of underworld don Dawood Ibrahim and those involved in Mumbai attacks:
- (c) if so, the details thereof and the steps taken/being taken by the Government in this regard;
- (d) whether Chhota Rajan has disclosed the names of Police officers on the payroll of India's most wanted terrorists, Dawood Ibrahim and if so, the reaction of the Government in this regard; and
- (e) the measures being taken by the Government for arrest and extradition of all terrorists and criminals wanted in connection with crimes committed in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY): (a) Recently one Rajendra Sadashiv Nikalje @ Chhota Rajan S/o Sadashiv Sakahram Nikalje, Date of Birth: 05.12.1959 was arrested in Indonesia by Indonesian police on 25.10.2015 and pursuant to deportation request from India he was deported to India on 05.11.2015. He was arrested in India on 06.11.2015 on the allegations of possession and use of Indian Passport in the fake name of Mohan Kumar in CBI Case No. RC7(A)/2015/SC-II/New Delhi, registered on 31.10.2015.

- (b) and (c) Available inputs from different agencies suggest that Dawood Ibrahim has bases in Pakistan, though he keeps shifting his location from time to time. India has been apprising Pakistan authorities about available details of Dwood Ibrahim including passports and reported addresses in Pakistan from time to time with a request to hand him over so that he may be tried in India for the terrorist activities and other offences committed by him in India. The Government will keep pursuing this matter through different channels to ensure that Pakistan and its agencies fulfil their international obligations in the context of the Red-Corner Notice issued against Dawood Ibrahim and the relevant UN Security Council Resolutions.
 - (d) The above said case is under investigation.
- (e) To facilitate arrest and extradition of terrorists and criminals wanted in connection with crimes committed in the country Government has entered into Mutual Legal Assistance Treaties for facilitating investigation and issue of Letters Rogattories through courts, MoUs with certain countries for exchange of intelligence/information about such persons and uses the INTERPOL channel for issue of Red Corner Notices. Government also issues Look-Out-Circulars on the request of State Governments/Law Enforcement Agencies concerned. India is also having Extradition Treaties with several countries for the said purpose. The Government processes such requests on priority basis for arrest and extradition of wanted terrorist and criminal.

APPENDIX VIII

MEMORANDUMNO, 110

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 363 dated 20 December, 2011 by Shri Ganesh Singh, MP regarding "Publication of Foreign News Magazines".

On 20 December, 2011 Shri Manohar Tirkey and Shri Prasanta Kumar Majumdar, M.Ps. addressed a Starred Question No. 363 to the Minister of Information and Broadcasting. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion Shri Ganesh Singh, M.P., raised the following Supplementary Question:—

"There were lot of expectations from the Press Council of India, but Press Council of India is also not able to do anything. My demand is that though they also have a right in the democracy, but the Government should ensure that they make use of Parliamentary language."

3. In reply, the Minister of Information and Broadcasting (Smt. Ambika Soni) stated as follows:—

"The GoM, which has been set up by the Government to look into this whole issue, will bring whatever the culmination of the debate before the Parliament."

- 4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.
- 5. The Ministry of Information and Broadcasting *vide* O.M. No. 15/34/2012-Press dated 19 June, 2015 have requested to drop the Assurance on the following grounds:—

"That the issue of Paid News was deliberated upon by the GoM under the Chairmanship of Shri Pranab Mukherjee, then Union Finance Minister in its two meetings held on 07th September, 2011 and 16th May, 2012. However, the recommendations of the GoM could not be finalized. Later on, upon elevation of the former Finance Minister as Hon'ble President of India, Prime Minister's Office *vide* its letter dated 26th August, 2013 conveyed the decision that it is not necessary to constitute GoM on Paid News. As GoM on Paid News is no longer in existence and its recommendations could also not be finalized, the Committee on Government Assurances may be reuqested that the above mentioned Assurance may kindly be dropped."

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of State for Information and Broadcasting, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING LOK SABHA STARRED QUESTION NO. 363 TO BE ANSWERED ON 20.12.2011

Publication of Foreign News Magazines

*363. SHRI MANOHAR TIRKEY: SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of the guidelines for the Foreign Direct Investment in the print media;
- (b) whether the Government has approved the publication of foreign news magazines in partnership with Indian promoters;
 - (c) if so, the details thereof; and
- (d) the steps taken by the Government to protect the interests of the journalists and the domestic newspapers in the country?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. AMBIKA SONI): (a) to (d) A Statement is laid on the Table of the House.

As per the existing policy for foreign direct investment in print media, foreign investment upto 26% of the capital is allowed to the Indian companies publishing newspapers and periodicals dealing with news and current affairs whereas FDI upto 100% is allowed in Indian Companies publishing Scientific/Technical/Speciality magazines/periodicals/journals. The Government has allowed Indian publishing companies to bring out facsimile editions of foreign newspapers and 26% FDI is allowed in such cases. The foreign publishing house who owns the foreign newspaper is also allowed to bring out the facsimile edition of the foreign newspaper through its wholly-owned Indian subsidiary. The Government has allowed publication of Indian editions of foreign news magazines by the companies registered under the Companies Act, 1956. The investment in such companies would be permissible to foreign entities with sound credentials and international standing. The permission would also be subject to certain conditions such as 3/4th of the Directors on the Board of Directors of the Indian company and all key Executives and Editorial staff have to be resident Indians.

As per the print media policy, foreign newspapers dealing mainly with news and current affairs are not being allowed to bring out Indian editions. Although the facsimile editions of foreign newspapers are allowed but they are not allowed to carry advertisements in any form aimed at Indian subscribers.

These policy measures including limited FDI in the news and current affairs sector of the Print media have benefitted the domestic newspaper industry.

APPENDIX IX

MEMORANDUM NO. 111

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 224 dated 12 March, 2015 by Shri P.P. Chaudhary, MP regarding "Amendment in Code of Civil Procedure".

On 12 March, 2015 Shri Ram Charitra Nishad, M.P. addressed a Starred Question No. 224 to the Minister of Law and Justice (Legislative Department). The text of the question along with the reply of the Minister is given in the Annexure.

2. During discussion Shri P.P. Chaudhary, M.P., raised the following Supplementary Question:—

"One is process of trial of Civil suit and another is process of execution of the decree. So far as the process of trial of civil suit is concerned, in 2002, under order 21, 160 rules are there. In 60 rules, amendment has been made."

3. In reply, the Minister of Law and Justice (Legislative Department) (Shri D.V. Sadananda Gowda) stated as follows:—

"We are just getting the report. We are getting the views of the various State Governments also. As far as execution is concerned, certainly the Government will consider and we will take necessary steps to ensure that. As far as the constraints of execution of decree are concerned, we will take care of them."

- 4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the reply but the Assurance is yet to be implemented.
- 5. The Ministry of Law and Justice (Legislative Department) *vide* O.M. F.No. 21(5)/2015-Leg.III dated 17 November, 2016 have requested to drop the Assurance on the following grounds:—

"That this Department while examining the aforesaid reports of Law Commission, called for the information from all State Governments/Union Territory Administrations to implement the said reports of Law Commission recommending for amendments in the Code of Civil Procedure, 1908. On examination of the said reports of Law Commission, it has been observed that there is neither any recommendation from the Law Commission of India nor any demands/ suggestions from representatives of civil society, Government bodies, and individuals etc. received in this Department for making amendments to Order 21 of the Code of Civil Procedure, 1908."

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of Law and Justice (Legislative Department), have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF LAWAND JUSTICE LOK SABHA STARRED QUESTION NO. 224

TO BE ANSWERED ON 12.03.2015

Amendment in Code of Civil Procedure

*224. SHRI RAM CHARITRA NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Code of Civil Procedure withstood the test of time and is able to assist in the justice delivery mechanism and if so, the details thereof;
- (b) whether the Law Commission has recommended certain amendments in the Code of Civil Procedure and if so, the salient points thereof; and
 - (c) the reaction of the Government thereto?

ANSWER

THE MINISTER OF LAWAND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A), (B) AND (C) OF THE LOK SABHA STARRED QUESTION NO. 224 FOR ANSWER ON 12.03.2015

As regards part (a) of the question, it may be stated that the Code of Civil Procedure aimed at consolidating and amending the laws relating to the procedure of the Courts of Civil judicature in India. The Code of Civil Procedure governs resolution of civil disputes in the hierarchy of courts up to the highest court of appeal. The Code aims at attaining on efficient justice system through, fair trial, arbitration, provisions for free legal aid and speedy justice.

- 2. Since enactment, it has been amended from time to time. The objects behind such amendments were to ensure more expeditious disposal of civil suits and proceedings consistent with the accepted principles of natural justice and to simplify the procedure. By and large, the Code of Civil Procedure, 1908 withstood the test of time, worked well and served the system of civil justice. On the basis of the Reports of the Law Commission, the Code of Civil Procedure was amended in the year 1976, 1999 and 2002 to meet with the changing needs of the society.
- 3. In so far as parts (b) to (c) of the question are concerned, the Law Commission of India, in its various reports had recommended for amendments in the Code of Civil Procedure, 1908, as follows:—

The 16th Law Commission of India in its 178th Report (2001) on "Recommendations for amending various enactments both civil and criminal" has

inter alia recommended for amendments in section 34, Order 20, Rules 12 and 18, Order 34, Order 38, Rules 5 and 6 of the Code of Civil Procedure, 1908.

The 17th Law Commission of India in its 192nd Report (2005) on "Prevention of Vexatious Litigation" has recommended for enactment of legislation to prevent filing of frivolous and vexatious litigations, both civil and criminal, in courts and to ensure speedy disposal of other pending cases.

The 18th Law Commission of India in its 221st Report (2009) on "Need for Speedy Justice—Some Suggestions" has *inter alia* recommended to amend section 80 and Order V of the Code of Civil Procedure, 1908, for providing speedy justice and to control frivolous, vexatious and luxurious litigations.

The 19th Law Commission of India in its 238th Report (2011) on "Amendment of section 89 of the Code of Civil Procedure, 1908 and Allied Provisions" has *inter alia* proposed to amend Section 89, Order X, Rules 1-A to 1-C of the Code of Civil Procedure, 1908 for facilitating dispute resolution in civil matters and to make it more simple and straight forward.

The 19th Law Commission of India in its 240th Report (2012) on "Costs in Civil Litigation" has pointed out the need to revisit and update the rules framed by the High Courts in so far as they relate to costs and advocate's free and to develop best practices in the matter of award of adjournment, costs, etc. and recommended for amendments in sections 35A and 95 and Orders XX, XXV and LXI and Rule 6A of the Code of Civil Procedure, 1908.

4. The aforesaid Reports of the Law Commission are available on the website of Law Commission of India http://lawcommissionofindia.nic.in. Since the subject-matter of the reports are relatable to concurrent field subjects, namely, Entry 5 of the Concurrent List of the Seventh Schedule to the Constitution, comments/views of the State Governments and Union Territory Administrations are being obtained and the status of the reply furnished by the State Governments and Union Territory Administrations with respect to reports of the Law Commission are given in Annexures I-V. On receipt of the comments/views of the State Governments/Union Territory Administrations, the proposal will be examined by the Government with a view to making further amendments in the Code of Civil Procedure.

 $ANNEXURE\ I$ 178th Report of Law Commission of India "Amending various enactments, both civil and criminal"

SL	Name of the State	Corres. Page	Remarks
No.		No.	
1	2	3	4
1.	Andhra Pradesh	85	Agreed
2.	Arunachal Pradesh	168	Agrees
3.	Assam	150	No objection
4.	Bihar		
5.	Chhattisgarh	47	Agrees
6.	Goa	100	No Objection
7.	Gujarat	141-142	Agrees
8.	Haryana	103-104	Agrees, given certain recommendations.
9.	Himachal Pradesh	46/81	Agrees
10.	Jammu & Kashmir	17	Own law
11.	Jharkhand	61	Agrees
12.	Karnataka	88	Accepted with suggestions
13.	Kerala	171-173	Agreed
14.	Madhya Pradesh	95	No objection
15.	Maharashtra	73	Comments furnished
16.	Manipur	167	No objection
17.	Meghalaya	110	Partly agreed
18.	Mizoram	83-84	Comments
19.	Nagaland	68	No comments
20.	Odisha		
21.	Punjab	54/116-118	Agreed
22.	Rajasthan	161	Agrees
23.	Sikkim		
24.	Tamil Nadu	163	Detailed views given
25.	Tripura	98	Comments furnished
26.	Uttar Pradesh		
27.	Uttaranchal	162	Agreed to the proposed amendments
28.	West Bengal	21-44	Detailed views
29.	Andaman & Nicobar Islands	139	No comments to offer
30.	Chandigarh Admin.	123-124	Agrees

1	2	3	4
31.	Delhi	121	Agrees
32.	Dadra & Nagar Haveli	8	As per Government of India decision
33.	Puducherry	80	Agrees
34.	Daman and Diu	9	As per Government of India decision
35.	Lakshadweep	45	As per Government of India decision
36.	Telangana		

ANNEXURE II

192nd Report of Law Commission of India on "Prevention of Vexatious Litigation"

Name of the State	Corres. Page No.	Remarks
2	3	4

SL

No.	Traine of the State	No.	TESTING.
1	2	3	4
1.	Andhra Pradesh		
2.	Arunachal Pradesh	237	Agrees
3.	Assam	195-196	No objection
4.	Bihar	251	Agreed with suggestion
5.	Chhattisgarh	118	Agrees
6.	Goa	165-167	Agrees
7.	Gujarat		-
8.	Haryana	137/158	Agrees. Furnished comments
9.	Hunachal Pradesh	138	Agrees
10.	Jammu & Kashmir	194	Agrees
11.	Jharkhand	128	Agrees
12.	Karnataka	168	Given Comments
13.	Kerala	224	Not agreed
14.	Madhya Pradesh		
15.	Maharashtra	203-204	Comments given
16.	Manipur	226	Endorses the proposal
17.	Meghalaya	119	Supports the amendments
18.	Mizoram	126	Agrees
19.	Nagaland	127	No comments to offer
20.	Odisha	139-144	Agrees
21.	Punjab	197-199	Comments furnished
		228-230	
22.	Rajasthan	145	Agrees
23.	Sikkim	261-263	Agreed with proposal
24.	Tamil Nadu		
25.	Tripura	191	Suggestions given
26.	Uttar Pradesh	129-134	Not necessary to bring out a
			legislation
27.	Uttaranchal	125	Agrees
28.	West Bengal		
29.	Andaman & Nicobar Islands	157	No comments

1	2	3	4
30.	Chandigarh Admn.	136	No objection
31.	Delhi	200	No objection. However suggestion is also made
32 .	Dadra & Nagar Haveli	225	It is felt that in respect of declaring a person as vexatious litigant the principal district judge should also be empowered to do so.
33.	Puducherry	163	Agrees
34.	Daman and Diu	227	It is felt that in respect of declaring a person as vexatious litigant the principal district judge should also be empowered to do so. Applications should be made to district government pleader to file application before the district judge
35.	Lakshadweep	164	No comments
36.	Telanga na		

ANNEXURE III

221st Report of Law Commission of India "Need for speedy justice—some suggestions"

No. No. 1 2 3 4 1. Andhra Pradesh Accepts the recommendations 3. Assam Agrees with suggestions 4. Bihar Agrees with suggestions 5. Chhattisgarh 49-50 Accepted the recommendations 6. Goa 71 Agrees with suggestions 7. Gujarat 8 Haryana 48 Agreed 9. Himachal Pradesh Agrees 4 Agrees 10. Jammu & Kashmir Agrees Agrees Agrees 11. Jharkhand Agrees Agrees Detailed comments 12. Karnataka 44-47 Agreed Agrees 13. Kerala Detailed comments Detailed comments 14. Madhya Pradesh No objection-agrees No objection-agrees 15. Maharashtra 162 Agrees 16. Manipur — Endorses the recommendation 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments	SL	Name of the State	Corres. Page	Remarks
1. Andhra Pradesh Accepts the recommendations 2. Arunachal Pradesh Accepts the recommendations 3. Assam 4. Bihar Agrees with suggestions 5. Chhattisgarh 49-50 Accepted the recommendations 6. Goa 71 Agrees with suggestions 7. Gujarat 48 Agreed 8. Haryana 48 Agreed 9. Himachal Pradesh Agrees 10. Jamunu & Kashmir Agrees 11. Jharkhand Agrees 12. Karnataka 44-47 Agreed 13. Kerala Detailed comments 14. Madhya Pradesh Detailed comments 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim Tripura <td>No.</td> <td></td> <td>No.</td> <td></td>	No.		No.	
2. Arumachal Pradesh 3. Assam 4. Bihar 5. Chhattisgarh 6. Goa 71 Agrees with suggestions 7. Gujarat 8. Haryana 9. Himachal Pradesh 10. Jammu & Kashmir 11. Jharkhand 12. Karnataka 14. Madhya Pradesh 15. Maharashtra 16. Manipur 17. Meghalaya 18. Mizoram 19. Nagaland 19. Nagaland 10. Odisha 10. Detailed comments 10. Jammu & Kashmir 11. Jharkhand 12. Karnataka 13. Kerala 14. Madhya Pradesh 15. Maharashtra 162 Agrees 16. Manipur 17. Meghalaya 18. Mizoram 19. Nagaland 19. Nagaland 19. Nagaland 19. Nagaland 19. Vagaland 19. Vagaland 19. Vagaland 19. Vagaland 10. Odisha 10. Detailed comments 10. Detailed comments 11. Jharkhand 12. Firipura 13. Kerala 14. Madhya Pradesh 15. Maharashtra 162 Agrees 16. Moobjection-agrees 17. Meghalaya 18. Mizoram 19. Nagaland 19. Nagaland 19. Vagaland 19. Vagalesh 10. Detailed comments 10. Detailed comments 10. Detailed comments 10. Detailed comments 10. Agrees 11. Jharkhand 12. Agrees 12. Vagrees 13. Sikkim 14. No objection 15. Agreed 16. No objection 16. Vitra Pradesh 17. Uttar Pradesh 18. West Bengal 19. Andaman & Nicobar Islands 10. Chandigarh Admin. 10. Ohandigarh Admin. 10. Ohandigarh Admin. 10. Ohandigarh Admin. 10. Delhi 10. Nil comments 10. Nil comments 10. Nil comments 11. Jugees 12. Vagrees 13. Vagrees 14. No objection 15. Vagreed 16. No objection 16. Vitra pradesh 17. Vitra pradesh 18. Vitra pradesh 19. Vagreed 19. No objection 19. Vagreed 19. Vagreed 19. Vagreed 19. Vagrees 19. Vagreed 19. Vagreed 19. Vagreed 19. Vagrees 10. Vagrees 10. Vagrees 10. Vagrees 10. Vagrees 10. Vagre	1	2	3	4
3. Assam 4. Bihar Agrees with suggestions 5. Chhattisgarh 49-50 Accepted the recommendations 6. Goa 71 Agrees with suggestions 7. Gujarat Agreed Himachal Pradesh 8. Haryana 48 Agreed 9. Himachal Pradesh Agrees 10. Jammu & Kashmir Agrees 11. Jharkhand Agrees 12. Karnataka 44-47 Agreed 13. Kerala Detailed comments 14. Madhya Pradesh Detailed comments 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim Tripura 64 No objection 24. Tamil Nadu Tripura 64 No objection	1.	Andhra Pradesh		
4. Bihar	2.	Arunachal Pradesh		Accepts the recommendations
5. Chhattisgarh 49-50 Accepted the recommendations 6. Goa 71 Agrees with suggestions 7. Gujarat 8. Haryana 48 Agreed 9. Himachal Pradesh 10. Jannnu & Kashmir Agrees 11. Jharkhand Agrees 12. Karnataka 44-47 Agreed 13. Kerala Detailed comments 14. Madhya Pradesh 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	3.	Assam		
6. Goa 71 Agrees with suggestions 7. Gujarat 48 Agreed 8. Haryana 48 Agreed 9. Himachal Pradesh 48 Agreed 10. Jammu & Kashmir Agrees 11. Jharkhand Agrees 12. Kamataka 44-47 Agreed 13. Kerala Detailed comments 14. Madhya Pradesh Detailed comments 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim Agrees 24. Tamil Nadu Tripura 64 No objection 25. Tripura 64 No objection 26. Uttar Pradesh Vuttaranchal 70 Agreed 28. West Bengal <t< td=""><td>4.</td><td>Bihar</td><td></td><td>Agrees with suggestions</td></t<>	4.	Bihar		Agrees with suggestions
7. Gujarat 48 Agreed 9. Himachal Pradesh Agrees 10. Jammu & Kashmir Agrees 11. Jharkhand Agrees 12. Kamataka 44-47 Agreed 13. Kerala Detailed comments 14. Madhya Pradesh Detailed comments 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24 Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh - Agreed 27. Uttaranchal 70 Agreed 28. West Bengal - Agreed 29. Andaman & Nicobar Islands 60 No separate comments 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments <td>5.</td> <td>Chhattisgarh</td> <td>49-50</td> <td>Accepted the recommendations</td>	5.	Chhattisgarh	49-50	Accepted the recommendations
8. Haryana 48 Agreed 9. Himachal Pradesh 10. Jammu & Kashmir Agrees 11. Jharkhand Agrees 12. Karnataka 44-47 Agreed 13. Kerala Detailed comments 14. Madhya Pradesh 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	6.	Goa	71	Agrees with suggestions
9. Himachal Pradesh 10. Janumu & Kashmir 11. Jharkhand 12. Karnataka 13. Kerala 14. Madhya Pradesh 15. Maharashtra 162 Agrees 16. Manipur 17. Meghalaya 18. Mizoram 19. Nagaland 19. Nagaland 19. Nagaland 100 Detailed comments 11. Punjab 100 Detailed comments 11. Detailed comments 12. Rajasthan 13. Kerala 14. Madhya Pradesh 15. Maharashtra 162 Agrees 18. Mizoram 18. Mizoram 19. Nagaland 100 Detailed comments 19. Nagaland 100 Detailed comments 19. Detailed comments 19. Vagrees 19. Odisha 100 Detailed comments 19. Vagrees 19. Vagreed 19. Vagree	7.	Gujarat		
10. Jammu & Kashmir 11. Jharkhand 12. Karnataka 13. Kerala 14. Madhya Pradesh 15. Maharashtra 162. Agrees 16. Manipur 17. Meghalaya 18. Mizoram 19. Nagaland 19. Nagaland 19. Nagaland 19. Nagaland 19. Vagaland 100 Detailed comments 110 Detailed comments 1110 Detailed comments 1120 Agrees 1130 Detailed comments 1140 Detailed comments 1151 Detailed comments 1160 Detai	8.	Haryana	48	Agreed
11. Jharkhand Agrees 12. Karnataka 44-47 Agreed 13. Kerala Detailed comments 14. Madhya Pradesh 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments. 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	9.	Himachal Pradesh		
12. Karnataka 44-47 Agreed 13. Kerala Detailed comments 14. Madhya Pradesh 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments. 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	10.	Jammu & Kashmir		Agrees
13. Kerala 14. Madhya Pradesh 15. Maharashtra 162 Agrees 16. Manipur — Endorses 17. Meghalaya 18. Mizoram 19. Nagaland 100 Detailed comments 110 Detailed comments 1110 Detailed comments 1111 Detailed commen	11.	Jharkhand		Agrees
14.Madhya Pradesh15.Maharashtra162Agrees16.Manipur—Endorses17.MeghalayaNo objection-agrees18.Mizoram68Endorses the recommendation19.Nagaland—Agrees20.Odisha160Detailed comments21.PunjabDetailed comments22.Rajasthan62Agrees23.SikkimSikkim24.Tamil NaduTripura64No objection26.Uttar PradeshVittar Pradesh27.Uttaranchal70Agreed28.West BengalWest Bengal29.Andaman & Nicobar Islands60No separate comments30.Chandigarh Admin.69Agreed31.DelhiNil comments32.Dadra & Nagar HaveliNil comments	12.	Karnataka	44-47	
15. Maharashtra 16. Manipur 17. Meghalaya 18. Mizoram 19. Nagaland 160 19. Nagaland 160 19. Detailed comments 19. Punjab 19. Punjab 10. Detailed comments 19. Punjab 10. Detailed comments 10. Detailed comments 10. Detailed comments 11. Punjab 12. Rajasthan 13. Sikkim 14. Tamil Nadu 15. Tripura 16. Uttar Pradesh 16. West Bengal 17. Uttaranchal 18. Mizoram 19. Agrees 19. Andaman & Nicobar Islands 10. Chandigarh Admin. 10. Agreed 10. No separate comments 10. Agreed 11. Delhi 12. Nil comments 12. Dadra & Nagar Haveli 13. Delhi 14. Nil comments 15. Nil comments 16. No objection 16. No separate comments 17. Nil comments 18. Nil comments	13.	Kerala		Detailed comments
16. Manipur — Endorses 17. Meghalaya — No objection-agrees 18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments. 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	14.	Madhya Pradesh		
17. Meghalaya 18. Mizoram 19. Nagaland 20. Odisha 21. Punjab 22. Rajasthan 24. Tamil Nadu 25. Tripura 26. Uttar Pradesh 27. Uttaranchal 28. West Bengal 29. Andaman & Nicobar Islands 30. Chandigarh Admin. 31. Delhi 32. Dadra & Nagar Haveli 33. Mizoram 34. Endorses the recommendation 36. Agrees 37. Obtailed comments 38. Detailed comments 38. Agrees 39. Agrees 30. Agreed 31. Delhi 32. Dadra & Nagar Haveli 31. Dielii 32. Dadra & Nagar Haveli 34. Endorses the recomments 38. Agrees 39. Agrees 30. Objection 31. Delhi 32. Dadra & Nagar Haveli 33. No objection 34. Agreed 35. No separate comments 36. No separate comments 37. Nil comments 38. Nil comments	15.	Maharashtra	162	Agrees
18. Mizoram 68 Endorses the recommendation 19. Nagaland — Agrees 20. Odisha 160 Detailed comments. 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	16.	Manipur	_	Endorses
19. Nagaland — Agrees 20. Odisha 160 Detailed comments. 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	17.	Meghalaya		
20. Odisha 160 Detailed comments. 21. Punjab Detailed comments 22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	18.	Mizoram	68	Endorses the recommendation
21.PunjabDetailed comments22.Rajasthan62Agrees23.Sikkim		Nagaland		
22. Rajasthan 62 Agrees 23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	20.	Odisha	160	Detailed comments.
23. Sikkim 24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments		Punjab		Detailed comments
24. Tamil Nadu 25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	22.	Rajasthan	62	Agrees
25. Tripura 64 No objection 26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	23.	Sikkim		
26. Uttar Pradesh 27. Uttaranchal 70 Agreed 28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments		Tamil Nadu		
27.Uttaranchal70Agreed28.West Bengal70Agreed29.Andaman & Nicobar Islands60No separate comments.30.Chandigarh Admin.69Agreed31.DelhiNil comments32.Dadra & Nagar HaveliNil comments	25.	Tripura	64	No objection
28. West Bengal 29. Andaman & Nicobar Islands 60 No separate comments. 30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments		Uttar Pradesh		
 29. Andaman & Nicobar Islands 30. Chandigarh Admin. 31. Delhi 32. Dadra & Nagar Haveli 33. Nil comments 34. Nil comments 35. Nil comments 36. Nil comments 37. Nil comments 38. Nil comments 39. Nil comments 30. Nil comments 30. Nil comments 31. Nil comments 32. Nil comments 33. Nil comments 34. Nil comments 35. Nil comments 36. Nil comments 37. Nil comments 38. Nil comments 39. Nil comments 30. Nil comments 30. Nil comments 31. Nil comments 32. Nil comments 33. Nil comments 34. Nil comments 35. Nil comments 36. Nil comments 37. Nil comments 38. Nil comments 39. Nil comments 30. Nil comments	27.	Uttaranchal	70	Agreed
30. Chandigarh Admin. 69 Agreed 31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments	28.	West Bengal		
31. Delhi Nil comments 32. Dadra & Nagar Haveli Nil comments			60	-
32. Dadra & Nagar Haveli Nil comments		<u>.</u>	69	-
e				
33. Puducherry Agrees with suggestions		~		
	33.	Puducherry		Agrees with suggestions

1	2	3	4	
34. 35. 36.	Daman and Diu Lakshadweep Telangana	159	Agrees Agrees	

ANNEXURE IV

238th Report of Law Commission of India on "Amendment of Section 89 of the Code of Civil Procedure, 1908 and Allied Provisions"

SL	Name of the State	Corres. Page	Remarks
No.		No.	
1	2	3	4
1.	Andhra Pradesh		
2.	Arunachal Pradesh		
3.	Assam	46	No objection
4.	Bihar	80	Agrees and detailed suggestions
			given
5.	Chhattisgarh		Concurred
6.	Goa		
7.	Gujarat		
8.	Haryana	_	Agrees
9.	Himachal Pradesh		
10.	Jammu & Kashmir	53	Amendment in the State law shall
			be carried out as and when
			amendments in the Central Code
			are carried out by Parliament.
11.	Jharkhand	135	Agrees
12.	Karnataka	127	Detailed comments
13.	Kerala	152	Detailed comments
14.	Madhya Pradesh		
15.	Maharashtra	107	Agrees
16.	Manipur		Agrees
17.	Meghalaya	108	Agrees with suggestion.
18.	Mizoram	43	Endorses detailed suggestions
			given
19.	Nagaland		Does not have any specific
			objection.
20.	Odisha		Agrees
21.	Punjab	134	Agrees
22.	Rajasthan	67	Agrees
23.	Sikkim	157	Agrees
24.	Tamil Nadu	92	Agrees and detailed suggestions
			given.
25.	Tripura		
26.	Uttar Pradesh	68	Detailed suggestion given
27.	Uttarakhand	42	Agrees to the proposal

1	2	3	4
28.	West Bengal		
29.	Andaman & Nicobar	_	Has no objection
30.	Chandigarh Admin.	78	No objection
31.	Delhi	158	Agrees
32.	Dadra & Nagar Haveli	54	Decision taken by GOI shall be followed
33.	Puducherry	126	Agrees
34.	Daman and Diu	79	Decision taken by GOI shall be followed
35.	Lakshadweep	156	Acceptable.
36.	Telangana		

 ${\it ANNEXURE} \ \, V$ 240th Report of Law Commission of India on "Costs in Civil Litigation"

SL No.	Name of the State	Corres. Page No.	Remarks
NO.		INO.	
1.	Andhra Pradesh	_	
2.	Arunachal Pradesh		
3.	Assam	_	Agrees
4.	Bihar		
5.	Chhattisgarh		Agrees with suggestions
6.	Goa		
7.	Gujarat	_	Agrees with suggestion
8.	Haryana	_	Agrees with suggestion
9.	Himachal Pradesh		
10.	Jammu & Kashmir		
11.	Jharkhand		
12.	Karnataka		Agreed
13.	Kerala		Agrees with suggestion
14.	Madhya Pradesh		
15.	Maharashtra		Agreed
16.	Manipur		Agrees with suggestion
17.	Meghalaya		Comments received
18.	Mizoram	_	Endorses
19.	Nagaland		No objection.
20.	Odisha		
21.	Punjab		Agrees
22.	Rajasthan		Agrees
23.	Sikkim		Agrees with suggestion
24.	Tamil Nadu		No objection
25.	Tripura		Į.
26.	Uttar Pradesh		
27.	Uttaranchal		
28.	West Bengal		
29.	Andaman & Nicobar		
30.	Chandigarh Admin.		No objection
31.	Delhi	_	Agreed
32.	Dadra & Nagar Haveli	_	Nil
33.	Puducherry		Agrees
34.	Daman and Diu		Nil
35.	Lakshadweep		Agrees
36.	Telangana		<i>5</i> -

APPENDIX X

MEMORANDUMNO. 113

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 509 dated 02.12.2015, regarding "Consortium for High Speed Rail Lines".

On 02 December, 2015, Dr. P. Venugopal, M.P. addressed an Unstarred Question No. 509 to the Minister of Railways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Railways *vide* O.M. No. 2015/Infra/LS/13/69 dated 21 April, 2016 have requested to drop the Assurance on the following grounds:—

"That it has been decided to undertake feasibility study of Delhi-Nagpur section through Government to Government co-operation with China. Due to high cost of the high speed rail projects, at this stage, besides Mumbai-Ahmedabad high speed rail project, no other high speed rail project has been approved for implementation."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF RAILWAYS LOK SABHA UNSTARRED QUESTION NO. 509 TO BE ANSWERED ON 02.12.2015

Consortium for High Speed Rail Lines

509. DR. P. VENUGOPAL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is true that the Railways has appointed consortia to conduct studies into building three high speed rail lines linking major cities;
 - (b) if so, the details thereof;
- (c) whether it is also true that the Railways has already awarded the consultancy work for conducting feasibility study for various high speed corridors; and
 - (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF UNSTARRED QUESTION NO. 509 BY DR. P. VENUGOPAL TO BE ANSWERED IN LOK SABHAON 02.12.2015 REGARDING CONSORTIUM FOR HIGH SPEED RAIL LINES

(a) and (b) Yes, Madam. Three high speed studies have been awarded to consortia mentioned below:

Sl. No.	Corridor	Consultants
1.	Delhi-Mumbai	M/s. The Third Railway Survey and Design Institute (Lead) Group Corporation-Lahmeyer International (India) Private Limited, India (Consortium)
2.	Mumbai-Chennai	M/s. SYSTRA (Lead)- RITES-Ernest and Yough LLP (Consortium)
3.	Kolkata-Delhi	M/s. INECO (Lead)- M/s. TYPSA-Consultants and Technocrats Private Limited (Consortium)

(c) and (d) Yes, Madam. Apart from the above three studies, the feasibility study for Mumbai-Ahmedabad corridor has been done by Japan International Cooperation Agency (JICA) and report submitted in July, 2015. Further, It has been decided to undertake feasibility study of Delhi-Nagpur section through Government to Government co-operation with China.

APPENDIX XI

MEMORANDUMNO. 114

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1864 dated 05.05.2016, regarding "Complaints Regarding Corruption in NHAI".

On 05 May, 2016, Dr. Swami Sakshiji Maharaj, M.P. addressed an Unstarred Question No. 1864 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/01/2016-E-II(B) dated 01 September, 2016 have requested to drop the Assurance on the following grounds:—

"That part (b) and (c) of the question sought time-frame for disposal of the complaint and in reply it was said that the complaints are disposed off as early as possible. It is to add further that disposal of complaints on corruption in Ministries and PSUs are done in accordance with the prescribed procedure and inputs of several agencies may be required depending on the gravity of the complaint received and culpability found. It is very difficult to give any time-frame for disposal of complaints. In view of the position explained above, Lok Sabha Secretariat is requested to place this matter before the Committee on Government Assurances for not treating the reply given by this Ministry as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (Road Transport and Highways), have requested to drop the Assurance.

The Committee may consider.

New Delhi:

GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHAUNSTARRED QUESTION NO. 1864 TO BE ANSWERED ON 5.5.2016

Complaints Regarding Corruption in NHAI

1864. DR. SWAMI SAKHSHIJI MAHARAJ:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of complaints regarding corruption pending in the National Highways Authority of India, State-wise including Uttar Pradesh since the year, 2014;
- (b) whether there is any time limit to dispose of the complaints of corruptions; and
 - (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN): (a) The number of *prima facie* established complaints regarding corruptions, received/pending in the National Highways Authority of India, since the year, 2014 is one (Delhi).

(b) and (c) The investigation of complaints are based on inputs from different units of NHAI and are being dealt/disposed as early as possible.

APPENDIX XII

MINUTES COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017)

(SIXTEENTH LOK SABHA) SEVENTH SITTING (06.04.2017)

The Committee sat from 1500 hours to 1645 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriya 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agarwal
- 3. Shri Naran Bhai Kachhadia
- 4. Shri Prahlad Singh Patel
- 5. Shri A.T. Nana Patil
- 6. Shri K.C. Venugopal

SECRETARIAT

 Shri R.S. Kambo Shri P.C. Tripathy Shri S.L. Singh 		_ _ _	Additional Secretary Director	
****	****	_	Deputy Secretary ****	***
****	****		***	***

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 20 Memoranda (Memorandum Nos. 97 to 116) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 11 Assurances as per details given in Annexure-I and to pursue the remaining 09 Assurances as per details given in Annexure-II*, for implementation by the Ministry/Department concerned.

The Committee then adjourned.

^{*}Not enclosed

 ${\it ANNEXURE~I}$ Statement showing Assurances dropped by the Committee on Government Assurances (2016-2017) at their sitting held on 06.04.2017

SL No.	Memo No.	Question No./ Discussion & Date	Ministry/ Department	Brief Subject
1.	97	USQ No. 1862 dated 10.12.2015	Civil Aviation	Security Clearance of Navi MumbaiAirport
2.	100	USQ No. 2925 dated 12.12.2011	Environment, Forest and Change Climate	Establishment of NEAMA
3.	101	USQ No. 1000 dated 02.03.2016	External Affairs	Repatriation of Indias
4.	103	SQ No. 53 dated 26.02.2016	Finance (Department of Economic Affairs)	Public Debt Management Authority
5.	105	SQ No. 84 (Supplementary by Shri Ramesli Chander Kaushik, M.P.) dated 04.12.2015	Health and Family Welfare (Department of Health and Family Welfare)	CGHS Dispensaries
6.	106	USQ No. 4496 dated 03.05.2012	Heavy Industries and Public Enterprises (Department of Heavy Industry)	Outright Sale of TCIL
7.	107	USQ No. 383 dated 01.12.2015	Home Affairs	Extradition of Terrorist
8.	110	SQ No. 363 (Supplementary by Shri Ganesh Singh, M.P.) dated 20.12.2011	Information and Broadcasting	Publication of Foreign News Magazines
9.	111	SQ No. 224 (Supplementary by Shri P.P. Chaudhary, M.P.) dated 12.03.2015	Law and Justice (Legislative Department)	Amendment in Code of Civil Procedure
10.	113	USQ No. 509 dated 02.12.2015	Railways	Consortium for High Speed Rail Lines
11.	114	USQ No. 1864 dated 05.05.2016	Road Transport and Highways	Complaints regarding corruption in NHAI

APPENDIX XIII

MINUTES

TWELFTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017) HELD ON 9THAUGUST, 2017 IN CHAIRPERSON'S CHAMBER ROOM NO. 133, PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Wednesday, 9th August, 2017.

PRESENT

Dr. Ramesh Pokhriya 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Bahadur Singh Koli
- 4. Shri Prahlad Singh Patel
- 5. Shri Sunil Kumar Singh

SECRETARIAT

1. Shri U.B.S. Negi — Joint Secretary

2. Shri P.C. Tripathy — Director

3. Shri S.L. Singh — Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the days' agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendment:

- (i) Draft 63rd Report regarding requests for dropping of Assurances (Acceded to).
- (ii) Draft 64th Report regarding requests for dropping of Assurances (not acceded to).
- (iii) Draft 65th Report regarding requests for dropping of Assurances (Acceded to).
- (iv) Draft 66th Report regarding requests for dropping of Assurances (not acceded to).
- 2. The Committe also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee then adjornmed.

"All Parliamentary Publications including DRSC Reports are available on sale at the Sales Counter, Reception, Parliament House (Tel. Nos. 23034726, 23034495, 23034496), Agents appointed by Lok Sabha Secretariat and Publications Division, Ministry of Information and Broadcasting, CGO Complex, Lodhi Road, New Delhi (Tel. Nos. 24367260, 24365610) and their outlets. The said information is available on website 'www.parliamentofindia.nic.in'.

The Souvenir items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliament Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."